

## National Senior Citizen Mediclaim Policy

### 1 RECITAL CLAUSE

Whereas the Insured designated in the schedule hereto has by a proposal together with declaration and reports, which shall be the basis of this contract and is deemed to be incorporated herein, has applied to National Insurance Company Ltd. (hereinafter called the Company), for the insurance hereinafter set forth, in respect of person(s) named in the schedule hereto (hereinafter called the Insured Persons) and has paid the premium as consideration for such insurance.

### 2 OPERATIVE CLAUSE

The Company undertakes that during the Policy Period, if one or more Insured Person (s) shall suffer any illness or disease (hereinafter called Illness) or sustain any bodily Injury due to an Accident (hereinafter called Injury) requiring the Insured Person(s) to be either

a) hospitalised for treatment at any hospital/nursing home (hereinafter called Hospital) or Day Care Center, or  
b) undergo treatment under Domiciliary Hospitalisation (as defined),

following the advice of a duly qualified Medical Practitioner, the Company shall indemnify the Hospital or the Insured reasonable, customary and Medically Necessary expenses towards the Coverage mentioned in Section 2.1 (Plan A and B) and Section 2.2 of the Policy (Plan B only), depending on the Plan opted.

Provided further that, the amount payable under the Policy in respect of all such claims during the Policy Period shall be subject to the terms, exclusions, conditions, definitions contained herein and limits as shown in the Table of Benefits, and shall not exceed:

(a) the Sum Insured of that Insured Person, if covered on Individual Basis or

(b) the Floater Sum Insured in respect of the Insured and spouse, if covered on Floater Basis.

**Note:** Subject to applicability of Section 2.2.4 the maximum liability of the Company in a Policy Period shall be the Sum Insured and Reinstated Sum Insured.

### 2.1 COVERAGE

#### 2.1.1 In-patient Treatment

The Company shall pay to the Hospital or reimburse the Insured, Medical Expenses for:

- i. Room charges and intensive care unit charges (including diet charges, nursing care by Qualified Nurse, RMO charges, administration charges for IV fluids/blood transfusion/injection)
- ii. Medical Practitioner(s)
- iii. Anaesthesia, blood, oxygen, operation theatre charges, surgical appliances
- iv. Medicines and drugs
- v. Diagnostic procedures
- vi. Prosthetics and other devices or equipment if implanted internally during a surgical procedure.
- vii. Dental treatment, necessitated due to an Injury
- viii. Plastic surgery, necessitated due to Illness or Injury
- ix. Hormone replacement therapy, if Medically Necessary
- x. Vitamins and tonics, forming part of treatment for Illness/Injury as certified by the attending Medical Practitioner
- xi. Circumcision, necessitated for treatment of an Illness or Injury

#### 2.1.1.1 Limit for Room Charges and Intensive Care Unit Charges

Room charges and intensive care unit charges per day shall be payable up to the limit as shown in the Table of Benefits. The limit shall not apply if the treatment is undergone as a package for a listed procedure in a Preferred Provider Network (PPN).

#### 2.1.1.2 Limit for Cataract Surgery and Benign Prostatic Hyperplasia

The Company's liability for cataract surgery and Benign Prostatic Hyperplasia shall be up to the limit as shown in the Table of Benefits, under Plan A only.

#### 2.1.1.3 Treatment related to participation as a non-professional in hazardous or adventure sports

Expenses related to treatment necessitated due to participation as a **non-professional in hazardous or adventure sports, subject to Maximum amount admissible for Any One Illness shall be lower of 25% of Sum Insured.**

### 2.1.2 Pre-Hospitalisation

The Company shall reimburse the Insured in respect of the Medical Expenses incurred 30 (thirty) days immediately before the Insured Person is hospitalised, provided that:

- i. such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalisation was required, and
- ii. the In-patient Hospitalisation claim for such Hospitalisation is admissible by the Company

Pre-Hospitalisation shall be considered as part of Hospitalisation claim.

### 2.1.3 Post-Hospitalisation

The Company shall reimburse the Insured in respect of the Medical Expenses incurred 60 (sixty) days immediately after the Insured Person is discharged from Hospital, provided that:

- i. such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalisation was required, and
  - ii. the In-patient Hospitalisation claim for such Hospitalisation is admissible by the Company
- Post-Hospitalisation shall be considered as part of Hospitalisation claim.

#### **2.1.4 Domiciliary Hospitalisation**

The Company shall reimburse the Insured the Medical Expenses incurred under Domiciliary Hospitalisation, including Pre-Hospitalisation expenses (admissible as per Section 2.1.2) and Post-Hospitalisation expenses (admissible as per Section 2.1.3), up to the limit as shown in the Table of Benefits. Treating Medical Practitioner shall have to certify the commencement date of Domiciliary Hospitalisation, and the necessity following the circumstances mentioned below (also mentioned in Definition 7.16).

- i. the condition of the patient is such that he/she is not in a condition to be removed to a Hospital, or
- ii. the patient takes treatment at home on account of non-availability of room in a Hospital.

Domiciliary Hospitalisation beyond the first 7 days shall be treated as Post-Hospitalisation and shall be covered for the period mentioned in Section 2.1.3 (Post-Hospitalisation).

If the Insured Person is shifted to a Hospital as In-patient during the Domiciliary Hospitalisation for the same Illness/ Injury, the Post-Hospitalisation period shall start from the date of discharge.

#### **Exclusions**

Domiciliary Hospitalisation shall not cover:

- i. Treatment of less than three days
- ii. Expenses incurred for AYUSH Treatment
- iii. Expenses incurred for any of the following diseases;
  - a) Asthma
  - b) Bronchitis
  - c) Chronic nephritis and nephritic syndrome
  - d) Diarrhoea and all type of dysenteries including gastroenteritis
  - e) Epilepsy
  - f) Influenza, cough and cold
  - g) All mental illnesses, psychiatric or psychosomatic disorders
  - h) Pyrexia of unknown origin for less than ten days
  - i) Tonsillitis and upper respiratory tract infection including laryngitis and pharyngitis
  - j) Arthritis, gout and rheumatism
  - k) HIV/ AIDS

#### **2.1.5 Daycare Procedure**

The Company shall pay to the Hospital/ Day Care Centre or reimburse the Insured the Medical Expenses and pre and Post-Hospitalisation expenses, for Day Care Treatment of procedures/surgeries (as listed in Appendix -I), provided that Day Care Treatment is undergone by the Insured Person in a Hospital/ Day Care Centre, but not the outpatient department of a Hospital.

In case of any other surgeries/procedures (not listed in Appendix-I) which would have otherwise required a Hospitalisation of more than 24 hours, but due to advancement of medical science require Hospitalisation for less than 24 hours, shall be covered subject to prior approval of the Company/TPA.

#### **2.1.6 Ayurveda and Homeopathy**

The Company shall pay to the Hospital or reimburse the Insured the Medical Expenses for In-patient Care (admissible as per Section 2.1.1), Pre-Hospitalisation expenses (admissible as per Section 2.1.2) and Post-Hospitalisation expenses (admissible as per Section 2.1.3), incurred for Ayurveda and Homeopathy treatment, provided the treatment is undergone in an AYUSH Hospital.

#### **2.1.7 HIV/ AIDS Cover**

The Company shall pay to the Hospital or reimburse the Insured the Medical Expenses for In-patient care (admissible as per Section 2.1.1), Pre-Hospitalisation expenses (admissible as per Section 2.1.2) and Post-Hospitalisation expenses (admissible as per Section 2.1.3) related to following stages of HIV infection:

1. Acute HIV infection – acute flu-like symptoms
2. Clinical latency – usually asymptomatic or mild symptoms
3. AIDS – full-blown disease; CD4 < 200

#### **Exclusions**

1. Any treatment undertaken as Out Patient shall not be covered.
2. Any treatment undertaken as Domiciliary Hospitalisation shall not be covered.

#### **2.1.8 Mental Illness Cover**

The Company shall pay to the Hospital or reimburse the Insured the Medical Expenses for In-patient Care (admissible as per Section 2.1.1), Pre-Hospitalisation expenses (admissible as per Section 2.1.2) and Post-Hospitalisation expenses (admissible as per Section 2.1.3), related to following Mental Illnesses:

1. Major Depressive Disorder- when the patient is aggressive or violent.
2. Acute psychotic conditions- aggressive/violent behaviour or hallucinations, incoherent talking or agitation.
3. Schizophrenia- esp. Psychotic episodes.
4. Bipolar disorder- manic phase.

The above covers are subject to the patient simultaneously exhibiting two or more of the following traits and requiring Hospitalisation as per the treating Psychiatrist's advice

- Suicidality
- Aggression
- Violent behaviour which are harmful to the patient and people around him
- Patients not responding to OPD drugs/treatments/therapy.

### Condition

Treatment shall be undertaken at a Hospital categorized as Mental Health Establishment, under a Medical Practitioner qualified as Mental Health Professional.

### Exclusions

1. Any treatment undertaken as Out Patient shall not be covered.
2. Any treatment undertaken as Domiciliary Hospitalisation shall not be covered.
3. Any kind of Psychological counselling, cognitive/ family/ group/ behavior/ palliative therapy or other kinds of psychotherapy for which Hospitalisation is not necessary shall not be covered.

### 2.1.9 Organ Donor's Medical Expenses

The Company shall pay to the Hospital or reimburse the Insured the Medical Expenses for In-patient Care (admissible as per Section 2.1.1), Pre-Hospitalisation expenses (admissible as per Section 2.1.2) and Post-Hospitalisation expenses (admissible as per Section 2.1.3) of the organ donor, during the course of organ transplant to the Insured Person, provided

- i. the donation conforms to 'The Transplantation of Human Organs Act 1994' and the organ is for the use of the Insured Person
- ii. the Insured Person has been Medically Advised to undergo an organ transplant,

### Exclusions

The Company shall not be liable to make any payment in respect of any expenses incurred in connection with or in respect of

1. Cost of the organ to be transplanted.
2. Any other medical treatment or complication in respect of the donor, consequent to harvesting.

### 2.1.10 Ambulance Charges

The Company shall reimburse the Insured the expenses incurred for actual emergency Ambulance Charges for transportation to the Hospital or from the Hospital to another Hospital or from the Hospital to diagnostic center and return during the same Hospitalisation period, provided a claim has been admitted as per Section 2.1.1 (In-patient Treatment). Ambulance Charges will be subject to maximum INR 2,500 for Any One Illness for each Insured Person.

### 2.1.11 Modern Treatment

The Company shall pay to the Hospital or reimburse the Insured the Medical Expenses for In-Patient Care (admissible as per Section 2.1.1), Domiciliary Hospitalisation (admissible as per Section 2.1.4) or Day Care Procedure (admissible as per Section 2.1.5) along with Pre-Hospitalisation expenses (admissible as per Section 2.1.2) and Post-Hospitalisation expenses (admissible as per Section 2.1.3) incurred for following **Modern Treatments** (wherever medically indicated), subject to **Maximum amount admissible for any one Modern Treatment shall be 25% of Sum Insured**

- A. Uterine Artery Embolization and HIFU (High intensity focused ultrasound)
- B. Balloon Sinuplasty
- C. Deep Brain stimulation
- D. Oral chemotherapy
- E. Immunotherapy- Monoclonal Antibody to be given as injection
- F. Intra vitreal injections
- G. Robotic surgeries
- H. Stereotactic radio surgeries
- I. Bronchical Thermoplasty
- J. Vaporisation of the prostate (Green laser treatment or holmium laser treatment)
- K. IONM - (Intra Operative Neuro Monitoring)
- L. Stem cell therapy: Hematopoietic stem cells for bone marrow transplant for haematological conditions to be covered.

### 2.1.12 Morbid Obesity Treatment

The Company shall indemnify the Hospital or the Insured the Medical Expenses, including Pre-Hospitalisation expenses (admissible as per Section 2.1.2) and Post-Hospitalisation expenses (admissible as per Section 2.1.3), incurred for surgical treatment of obesity that fulfils **all** the following conditions and subject to Waiting Period of four (04) years as per Section 4.2.f.iv:

1. Treatment has been conducted is upon the advice of the Medical Practitioner, and
2. The surgery/Procedure conducted should be supported by clinical protocols, and
3. The Insured Person is 18 years of age or older, and
4. Body Mass Index (BMI) is;
  - b) greater than or equal to 40 or
  - c) greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
    - i. Obesity-related cardiomyopathy
    - ii. Coronary heart disease

- iii. Severe Sleep Apnea
- iv. Uncontrolled Type 2 Diabetes

### 2.1.13 Correction of Refractive Error

The Company shall indemnify the Hospital or the Insured the Medical Expenses, including Pre-Hospitalisation expenses (admissible as per Section 2.1.2) and Post-Hospitalisation expenses (admissible as per Section 2.1.3), incurred for expenses related to the treatment for correction of eye sight due to refractive error equal to or more than 7.5 dioptres, subject to Waiting Period of two (02) years as per Section 4.2.f.iii.

**Note:** The expenses that are not covered in this policy are placed under List-I of Appendix-II of the Policy. The list of expenses that are to be subsumed into room charges, or procedure charges or costs of treatment are placed under List-II, List-III and List-IV of Appendix-II of the Policy respectively

## 2.2 ADDITIONAL BENEFITS AVAILABLE IN PLAN B

### 2.2.1 Hospital Cash

The Company shall pay the Insured a daily Hospital cash allowance up to the limit as shown in the Table of Benefits for a maximum of five (05) days, provided

- i. the Hospitalisation exceeds three (03) days.
- ii. a claim has been admitted as per Section 2.1.1 (In-patient Treatment).

Hospital Cash shall be payable for each day from the 4<sup>th</sup> day of Hospitalisation up to the 8<sup>th</sup> day of Hospitalisation only.

### 2.2.2 Doctor's Home Visit/ Aya/ Nurse/ Attendant Charges during Post-Hospitalisation

The Company shall reimburse the Insured, for Medically Necessary expenses incurred for doctor's home visit, nursing care by qualified nurse, aya, attendant charges during Post-Hospitalisation up to the limit as shown in the Table of Benefits., provided the related Hospitalisation claim has been admitted as per Section 2.1.1 (In-patient Treatment) and the physical mobility of the Insured Person outside residence is severely restricted as advised in the discharge summary.

### 2.2.3 Funeral Expenses

In the event of death of the Insured Person during Hospitalisation, the Company shall pay funeral expenses subject to limit as mentioned in Table of Benefit provided Hospitalisation claim is admitted as per Section 2.1.1 (In-patient Treatment) of the Policy.

### 2.2.4 Reinstatement of Sum Insured if exhausted due to Road Traffic Accident

In the event of available Sum Insured in respect of the Insured/ Insured Person being exhausted anytime during the Policy Period on account of Hospitalisation/ Domiciliary Hospitalisation claims arising out of any Injury due to a Road Traffic Accident (RTA), the Company shall reinstate the Sum Insured (excluding Cumulative Bonus) to the extent as available prior to such RTA Hospitalisation, for any subsequent Hospitalisation(s) expenses that the Insured/ Insured Person may incur due to any other disease/ Injury during the balance Policy Period.

- i. In a policy issued on individual basis, reinstatement of Sum Insured shall be available in respect of the Insured Person whose Sum Insured is exhausted as specified above. In a policy issued on floater basis, reinstatement shall be available to floater Sum Insured subject to exhaustion of Sum Insured as specified above by either or both of the Insured Persons.
- ii. Reinstated Sum Insured shall be the amount of balance Sum Insured prior to the RTA, which is exhausted due to the RTA Hospitalisation/ Domiciliary Hospitalisation claim.
- iii. Reinstatement shall be allowed only once during the Policy Period
- iv. Reinstated Sum Insured shall not be available for the Hospitalisation claim due to which the Sum Insured has exhausted, but shall be available only for subsequent Hospitalisation(s) due to any other disease/ Injury (Subject to Definition 7.23 'Any One Illness').
- v. Maximum liability of the Company under a single claim and Any One Illness shall not exceed the Sum Insured.
- vi. Reinstated Sum Insured, if not exhausted, will not be carried forward to next Policy Period on renewal.

### Illustration:

Case I: SI – INR 5L	Case II: SI – INR 5L
Claim 1 (Hospitalisation due to disease) – INR 2L Balance SI – INR 5L, Amount admissible – INR 2L SI exhausted – No, SI remaining – INR 3L SI reinstated – <b>No</b>	Claim 1 (Hospitalisation due to RTA) – INR 4L Balance SI – INR 5L, Amount admissible – INR 4L SI exhausted – No, SI remaining – INR 1L SI reinstated – <b>No</b>
Claim 2 (Hospitalisation due to RTA) – INR 4L Balance SI – INR 3L, Amount admissible – INR 3L SI exhausted – Yes, SI remaining – INR 0 SI reinstated – <b>Yes [INR 3L, i.e., balance SI prior to RTA]</b> <i>(though SI is reinstated, it will be available in next claim)</i>	Claim 2 (Hospitalisation due to disease) – INR 2L Balance SI – INR 1L, Amount admissible – INR 1L SI exhausted – Yes, SI remaining – INR 0 SI reinstated – <b>No</b> <i>(SI is not reinstated as not exhausted due to RTA)</i>
Claim 3 (Hospitalisation due to disease) – INR 1L Balance Reinstated SI – 3L Amount admissible – INR 1L SI remaining – INR 2L	Claim 3 (Hospitalisation due to disease/ RTA) – INR 1L Amount admissible – INR 0 <i>(no amount available)</i>

### **3 GOOD HEALTH INCENTIVE**

#### **3.1 Cumulative Bonus (CB)**

##### **For policies issued on individual basis**

At the time of renewal, cumulative bonus allowed shall be an amount equal to 5% (five percent) of Sum Insured (excluding CB) of the expiring policy in respect of the Insured Person provided no claim has been reported under the expiring policy.

In the event of a claim being reported under the expiring policy the cumulative bonus with respect to the Insured Person shall be reduced by an amount equal to 5% (five percent) of Sum Insured (excluding CB) of the expiring policy. However, the reduction of CB will not impact Sum Insured (excluding CB).

Cumulative bonus shall be accrued over the years, subject to maximum of 50% (fifty percent) of the Sum Insured (excluding CB) of the current policy.

##### **For policies issued on floater basis**

At the time of renewal, cumulative bonus allowed shall be an amount equal to 5% (five percent) of the floater Sum Insured (excluding CB) of the expiring policy provided no claim has been reported under the expiring policy by any Insured Person.

In the event of a claim being reported under the expiring policy the cumulative bonus with respect to the Insured family shall be reduced by an amount equal to 5% (five percent) of Sum Insured (excluding CB) of the expiring policy. However, the reduction of CB will not impact Sum Insured (excluding CB).

Cumulative bonus shall be accrued over the years, subject to maximum of 50% (fifty percent) of the Sum Insured (excluding CB) of the current policy.

#### **3.2 Preventive Health Check Up**

##### **3.2.1. Applicable to Plan A**

Expenses of prescribed diagnostic tests only with respect to the Insured Person(s), shall be reimbursed at the end of a block of two continuous Policy Periods, provided the Policy has been continuously renewed with the Company without a break, claims are not reported during the block in respect of the Insured Person(s) and the health checkup is conducted within a period of 6 months after expiry of the block of two continuous Policy Periods (i.e., in the third Policy Period).

Expenses payable are subject to the limit as shown in the Table of Benefits.

##### **3.2.2. Applicable to Plan B**

Expenses of medical consultation incurred as Out Patient and prescribed diagnostic tests only (excluding cost of prescribed medicines) with respect to the Insured Person(s), up to the limit as mentioned in the Table of Benefit during a block of six months, shall be reimbursed provided no claims are reported during the block in respect of the Insured Person(s). Claim for both blocks shall be submitted once, after the end of the Policy as specified in Section 6.5.5.

For the purpose of this section, the block of first 6 months shall commence from the inception of the Policy till end of 6 months from inception and block of second 6 months shall commence from 7<sup>th</sup> month of the Policy Period till expiry of the Policy Period.

**Note:** Claims under Section 3.2 shall not count as claims under the Policy, for the purpose of determining eligibility for subsequent claims under Section 3.2.

### **4 WAITING PERIOD - EXCLUSIONS**

The Company shall not be liable to make any payment under the Policy till the expiry of Waiting Period mentioned below, in respect of any expenses incurred in connection with or in respect of:

#### **4.1. Pre-Existing Diseases (Excl 01)**

- a) Expenses related to the treatment of a Pre-Existing Disease (PED) and its direct complications shall be excluded until the expiry of twenty four (24) months of continuous coverage after the date of inception of the first policy with us.
- b) In case of enhancement of Sum Insured the exclusion shall apply afresh to the extent of Sum Insured increase.
- c) If the Insured Person is continuously covered without any break as defined under the portability norms of the extant IRDAI (Health Insurance) Regulations then Waiting Period for the same would be reduced to the extent of prior coverage.
- d) Coverage under the Policy after the expiry of twenty four (24) months for any pre-existing disease is subject to the same being declared at the time of application and accepted by us.

#### **4.2. Specified disease/procedure Waiting Period (Excl 02)**

- a) Expenses related to the treatment of the listed Conditions, surgeries/treatments shall be excluded until the expiry of 90 days/ one year/ two year/ four years (as specified against specific disease/ procedure) of continuous coverage after the date of inception of the first policy with us. This exclusion shall not be applicable for claims arising due to an Accident
- b) In case of enhancement of Sum Insured the exclusion shall apply afresh to the extent of Sum Insured increase.
- c) If any of the specified disease/procedure falls under the Waiting Period specified for Pre-Existing Diseases, then the longer of the two Waiting Periods shall apply.
- d) The Waiting Period for listed conditions shall apply even if contracted after the Policy or declared and accepted without a specific exclusion.
- e) If the Insured Person is continuously covered without any break as defined under the applicable norms on portability stipulated by IRDAI, then Waiting Period for the same would be reduced to the extent of prior coverage.
- f) List of specific diseases/procedures

#### **i. 90 Days Waiting Period (Life style conditions)**

##### **a. Hypertension and related complications**

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- b. Diabetes and related complications
- c. Cardiac conditions

**ii. One year Waiting Period**

- a. Benign ENT disorders
- b. Tonsillectomy
- c. Adenoidectomy
- d. Mastoidectomy
- e. Tympanoplasty

Above diseases/treatments under 4.2.ii shall be covered after the specified Waiting Period, provided they are not pre existing disease.

**iii. Two years Waiting Period**

- a. Cataract
- b. Benign prostatic hypertrophy
- c. Hernia
- d. Hydrocele
- e. Fissure/Fistula in anus
- f. Piles (Haemorrhoids)
- g. Sinusitis and related disorders
- h. Polycystic ovarian disease
- i. Non-infective arthritis
- j. Pilonidal sinus
- k. Gout and Rheumatism
- l. Calculus diseases
- m. Surgery of gall bladder and bile duct excluding malignancy
- n. Surgery of genito-urinary system excluding malignancy
- o. Surgery for prolapsed intervertebral disc unless arising from Accident
- p. Surgery of varicose vein
- q. Hysterectomy
- r. Refractive error of the eye more than 7.5 dioptries.
- s. Congenital Internal Anomaly

**iv. Four years Waiting Period**

- a. Joint replacement unless necessitated due to an Accident
- b. Osteoarthritis and osteoporosis
- c. Morbid Obesity and its complications
- d. Stem Cell Therapy: Hematopoietic stem cells for bone marrow transplant for haematological conditions to be covered.

Above diseases/treatments under 4.2.iv, even if pre-existing shall be covered after Waiting Period four years, including the Waiting Period for pre-existing disease.

**4.3. First 30 days Waiting Period (Excl 03)**

- a) Expenses related to the treatment of any Illness within thirty (30) days from the first policy commencement date shall be excluded except claims arising due to an Accident, provided the same are covered.
- b) This exclusion shall not, however, apply if the Insured Person has Continuous Coverage for more than twelve (12) months.
- c) The within referred Waiting Period is made applicable to the enhanced Sum Insured in the event of granting higher Sum Insured subsequently.

**5 PERMANENT EXCLUSIONS**

The Company shall not be liable to make any payment under the Policy, in respect of any expenses incurred in connection with or in respect of:

**5.1. Investigation & Evaluation (Excl 04)**

- a) Expenses related to any admission primarily for diagnostics and evaluation purposes only are excluded.
- b) Any diagnostic expenses which are not related or not incidental to the current Diagnosis and treatment are excluded.

**5.2. Rest Cure, Rehabilitation and Respite Care (Excl 05)**

- a) Expenses related to any admission primarily for enforced bed rest and not for receiving treatment. This also includes:
  - i. Custodial care either at home or in a nursing facility for personal care such as help with activities of daily living such as bathing, dressing, moving around either by skilled nurses or assistant or non-skilled persons.
  - ii. Any services for people who are terminally ill to address physical, social, emotional and spiritual needs.

**5.3. Obesity/ Weight Control (Excl 06)**

Expenses related to the surgical treatment of obesity that does not fulfil all the below conditions:

- 1) Surgery to be conducted is upon the advice of the Doctor
- 2) The surgery/Procedure conducted should be supported by clinical protocols
- 3) The member has to be 18 years of age or older and
- 4) Body Mass Index (BMI);
  - a. greater than or equal to 40 or
  - b. greater than or equal to 35 in conjunction with any of the following severe co-morbidities following failure of less invasive methods of weight loss:
    - i. Obesity-related cardiomyopathy
    - ii. Coronary heart disease
    - iii. Severe Sleep Apnea
    - iv. Uncontrolled Type2 Diabetes

**5.4. Change-of-Gender Treatments (Excl 07)**

Expenses related to any treatment, including surgical management, to change characteristics of the body to those of the opposite sex.

### **5.5. Cosmetic or Plastic Surgery (Excl 08)**

Expenses for cosmetic or plastic surgery or any treatment to change appearance unless for reconstruction following an Accident, Burn(s) or Cancer or as part of Medically Necessary treatment to remove a direct and immediate health risk to the Insured. For this to be considered a medical necessity, it must be certified by the attending Medical Practitioner.

### **5.6. Hazardous or Adventure Sports (Excl 09)**

Expenses related to any treatment necessitated due to participation as a professional in hazardous or adventure sports, including but not limited to, para-jumping, rock climbing, mountaineering, rafting, motor racing, horse racing or scuba diving, hand gliding, sky diving, deep-sea diving.

### **5.7. Breach of Law (Excl 10)**

Expenses for treatment directly arising from or consequent upon any Insured Person committing or attempting to commit a breach of law with criminal intent.

### **5.8. Excluded Providers (Excl 11)**

Expenses incurred towards treatment in any Hospital or by any Medical Practitioner or any other provider specifically excluded by the Company and disclosed in its website / notified to the Policyholders are not admissible. However, in case of life threatening situations following an Accident, expenses up to the stage of stabilization are payable but not the complete claim.

### **5.9. Drug/Alcohol Abuse (Excl 12)**

Treatment for, Alcoholism, drug or substance abuse or any addictive condition and consequences thereof (Excl 12).

### **5.10. Non Medical Admissions (Excl 13)**

Treatments received in health hydros, nature cure clinics, spas or similar establishments or private beds registered as a nursing home attached to such establishments or where admission is arranged wholly or partly for domestic reasons (Excl 13).

### **5.11. Vitamins, Tonics (Excl 14)**

Dietary supplements and substances that can be purchased without prescription, including but not limited to Vitamins, minerals and organic substances unless prescribed by a Medical Practitioner's part of Hospitalisation claim or Day Care Procedure

### **5.12. Refractive Error (Excl 15)**

Expenses related to the treatment for correction of eye sight due to refractive error less than 7.5 dioptres.

### **5.13. Unproven Treatments (Excl16)**

Expenses related to any unproven treatment, services and supplies for or in connection with any treatment. Unproven treatments are treatments, procedures or supplies that lack significant medical documentation to support their effectiveness.

### **5.14. Birth control, Sterility and Infertility (Excl 17)**

Expenses related to sterility and infertility. This includes:

- i. Any type of sterilization
- ii. Assisted Reproduction services including artificial insemination and advanced reproductive technologies such as IVF, ZIFT, GIFT, ICSI
- iii. Gestational Surrogacy
- iv. Reversal of sterilization

### **5.15. Maternity (Excl 18)**

- i. Medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during Hospitalisation) except ectopic pregnancy;
- ii. Expenses towards miscarriage (unless due to an accident) and lawful medical termination of pregnancy during the Policy Period

### **5.16. Hormone Replacement Therapy**

Expenses for hormone replacement therapy, unless part of Medically Necessary Treatment, except for Puberty and Menopause related Disorders.

### **5.17. General Debility, Congenital External Anomaly**

General debility, Congenital external anomaly.

### **5.18. Self Inflicted Injury**

Treatment for intentional self-inflicted Injury, attempted suicide.

### **5.19. Stem Cell Surgery**

Stem Cell Surgery (except Hematopoietic stem cells for bone marrow transplant for haematological conditions).

#### **5.20. Circumcision**

Circumcision unless necessary for treatment of a disease (if not excluded otherwise) or necessitated due to an Accident.

#### **5.21. Vaccination or Inoculation.**

Vaccination or inoculation unless forming part of treatment and requires Hospitalisation.

#### **5.22. Massages, Steam Bath, Alternative Treatment (Other than Ayurveda and Homeopathy)**

Massages, steam bath, expenses for alternative or AYUSH treatments (other than Ayurveda and Homeopathy), acupuncture, acupressure, magneto-therapy and similar treatment.

#### **5.23. Dental treatment**

Dental treatment, unless necessitated due to an Injury.

#### **5.24. Out Patient Department (OPD) treatment**

Any expenses incurred on OPD treatment, except as and to the extent provided for under Section 3.2.2

#### **5.25. Stay in Hospital which is not Medically Necessary.**

Stay in Hospital which is not Medically Necessary.

#### **5.26. Spectacles, Contact Lens, Hearing Aid, Cochlear Implants**

Spectacles, contact lens, hearing aid, cochlear implants.

#### **5.27. Non Prescription Drug**

Drugs not supported by a prescription, private nursing charges, referral fee to family physician, outstation doctor/surgeon/consultants' fees and similar expenses.

#### **5.28. Treatment not Related to Disease for which Claim is Made**

Treatment which the Insured Person was on before Hospitalisation for the Illness/Injury, different from the one for which claim for Hospitalisation has been made.

#### **5.29. Equipments**

External/durable medical/non-medical equipments/instruments of any kind used for diagnosis/ treatment including CPAP, CAPD, infusion pump, ambulatory devices such as walker, crutches, belts, collars, caps, splints, slings, braces, stockings, diabetic footwear, glucometer, thermometer and similar related items and any medical equipment which could be used at home subsequently.

#### **5.30. Items of personal comfort**

Items of personal comfort and convenience including telephone, television, barber, beauty services, baby food, cosmetics, napkins, toiletries, guest services.

#### **5.31. Service charge/ registration fee**

Any kind of service charges including surcharges, admission fees, registration charges and similar charges levied by the Hospital.

#### **5.32. Home visit charges**

Home visit charges during Pre and Post-Hospitalisation of doctor, aya, attendant and nurse, except as and to the extent provided for under Section 2.2.2.

#### **5.33. War**

War (whether declared or not) and war like occurrence or invasion, acts of foreign enemies, hostilities, civil war, rebellion, revolutions, insurrections, mutiny, military or usurped power, seizure, capture, arrest, restraints and detainment of all kinds.

#### **5.34. Radioactivity**

Nuclear, chemical or biological attack or weapons, contributed to, caused by, resulting from or from any other cause or event contributing concurrently or in any other sequence to the loss, claim or expense. For the purpose of this exclusion:

- a) Nuclear attack or weapons means the use of any nuclear weapon or device or waste or combustion of nuclear fuel or the emission, discharge, dispersal, release or escape of fissile/ fusion material emitting a level of radioactivity capable of causing any Illness, incapacitating disablement or death.
- b) Chemical attack or weapons means the emission, discharge, dispersal, release or escape of any solid, liquid or gaseous chemical compound which, when suitably distributed, is capable of causing any Illness, incapacitating disablement or death.
- c) Biological attack or weapons means the emission, discharge, dispersal, release or escape of any pathogenic (disease producing) micro-organisms and/or biologically produced toxins (including genetically modified organisms and chemically synthesized toxins) which are capable of causing any Illness, incapacitating disablement or death.

#### **5.35. Treatment taken outside the geographical limits of India**



### 5.36. Permanently Excluded Diseases

In respect of the existing diseases, disclosed by the Insured and mentioned in the Policy schedule (based on Insured's consent), policyholder is not entitled to get the coverage for specified ICD codes (as listed in Appendix III).

## 6 CONDITIONS

### 6.1 Disclosure of Information

The policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of misrepresentation, misdescription or non-disclosure of any material fact by the Policyholder.

*(Explanation: "Material facts" for the purpose of this policy shall mean all relevant information sought by the Company in the proposal form and other connected documents to enable it to take informed decision in the context of underwriting the risk).*

### 6.2 Condition Precedent to Admission of Liability

The terms and conditions of the Policy must be fulfilled by the Insured Person for the Company to make any payment for claim(s) arising under the Policy.

### 6.3 Communication

- i. All communication should be made in writing.
- ii. For Policies serviced by TPA, ID card, PPN/network provider related issues to be communicated to the TPA at the address mentioned in the schedule. For claim serviced by the Company, the Policy related issues to be communicated to the Policy issuing office of the Company at the address mentioned in the schedule.
- iii. Any change of address, state of health or any other change affecting any of the Insured Person, shall be communicated to the Policy issuing office of the Company at the address mentioned in the schedule
- iv. The Company or TPA shall communicate to the Insured at the address mentioned in the schedule.

### 6.4 Physical Examination

Any Medical Practitioner authorised by the Company shall be allowed to examine the Insured Person in the event of any alleged Injury or disease requiring Hospitalisation when and as often as the same may reasonably be required on behalf of the Company.

## 6.5 Claim Procedure

### 6.5.1 Notification of Claim

In order to lodge a claim under the Policy for any Hospitalisation/ Domiciliary Hospitalisation, the Insured Person/Insured Person's representative shall notify the TPA (if claim is processed by TPA)/Company (if claim is processed by the Company) in writing by letter, e-mail, fax providing all relevant information relating to claim including plan of treatment, policy number etc. within the prescribed time limit.

<b>Claim Intimation in case of Cashless Facility</b>	<b>TPA must be informed:</b>
In the event of planned Hospitalisation	At least seventy two hours prior to the Insured Person's admission to network provider
In the event of emergency Hospitalisation	Within twenty four hours of the Insured Person's admission to network provider

<b>Claim Intimation in case of Reimbursement</b>	<b>Company/TPA must be informed:</b>
In the event of planned Hospitalisation or domiciliary hospitalisation	At least seventy two hours prior to the Insured Person's admission to Hospital/ commencement of Domiciliary Hospitalisation
In the event of emergency Hospitalisation or domiciliary hospitalisation	Within twenty four hours of the Insured Person's admission to Hospital/ commencement of Domiciliary Hospitalisation

### 6.5.2 Procedure for Cashless Claims

- i. Cashless Facility for treatment in network providers can be availed, if TPA service is opted.
- ii. Treatment may be taken in a network provider and is subject to pre authorization by the TPA. Booklet containing list of network provider shall be provided by the TPA. Updated list of network provider is available on website of the Company and the TPA mentioned in the schedule.
- iii. Cashless request form available with the network provider and TPA shall be completed and sent to the TPA for authorization.
- iv. The TPA upon getting cashless request form and related medical information from the Insured Person/ network provider shall issue pre-authorization letter to the Hospital after verification.
- v. At the time of discharge, the Insured Person has to verify and sign the discharge papers, pay for non-medical and inadmissible expenses.
- vi. The TPA reserves the right to deny pre-authorization in case the Insured Person/ network provider is unable to provide any required details related to the pre authorization request.
- vii. In case of denial of Cashless Facility, the Insured Person may obtain the treatment as per treating Medical Practitioner's advice and submit the necessary documents for reimbursement of claim.

### 6.5.3 Procedure for Reimbursement of Claims

For reimbursement of claims the Insured Person shall submit the necessary documents to TPA (if claim is processed by TPA)/Company (if claim is processed by the Company) within the prescribed time limit.

#### 6.5.3.1 Procedure for Reimbursement of Claim under Domiciliary Hospitalisation

For reimbursement of claims under Domiciliary Hospitalisation, the Insured Person shall submit the necessary documents to TPA (if claim is processed by TPA)/Company (if claim is processed by the Company) within the prescribed time limit.

### 6.5.4 Documents

The claim is to be supported with the following original documents and submitted within the prescribed time limit.

- i. Completed claim form
- ii. Medical practitioner's prescription advising admission for inpatient treatment.
- iii. Cash-memo from the Hospital (s)/chemist (s) supported by proper prescription from attending Medical Practitioner for Pre-Hospitalisation, Hospitalisation and Post-Hospitalisation.
- iv. Payment receipt, investigation test reports, supported by the prescription from attending Medical Practitioner for Pre-Hospitalisation, Hospitalisation and Post-Hospitalisation.
- v. Attending Medical Practitioner's certificate regarding Diagnosis along with date of Diagnosis and bill, receipts etc.
- vi. Surgeon's certificate regarding Diagnosis and nature of operation performed along with bills, receipts etc.
- vii. Bills, receipt, Sticker of the Implants.
- viii. Bills, payment receipts, medical history of the patient recorded, discharge certificate/ summary, break up of final bill from the Hospital etc.
- ix. For claim under Section 2.1.4 (Domiciliary Hospitalisation) in addition to documents listed above (as applicable), medical certificate stating the circumstances requiring for Domiciliary Hospitalisation and fitness certificate/ medical certificate of state of patient from treating Medical Practitioner.
- x. For claim under Section 2.2.3 (Funeral expense), certificate of death of Insured Person (original shall be returned following verification).
- xi. Any other document required by Company/TPA.

### Note

In the event of a claim lodged under the Policy and the original documents having been submitted to any other insurer, the Company shall accept the copy of the documents listed under condition 6.5.4 and claim settlement advice, duly certified by the other insurer subject to satisfaction of the Company.

### 6.5.5 Time limit for submission of claim documents to the Company/ TPA

Type of claim	Time limit
Reimbursement of Hospitalisation, Pre-Hospitalisation expenses and ambulance charges	Within 30 days of date of discharge from Hospital
Reimbursement of post Hospitalisation expenses and doctor's home visit and nursing care during Post-Hospitalisation	Within 30 days from completion of Post-Hospitalisation treatment
Reimbursement of Domiciliary Hospitalisation expenses	Within 30 days from completion of issuance of fitness certificate/ medical certificate on state of patient
Reimbursement of preventive health check-up expenses under Plan A	Within 6 (six) months of the completion of a block of 2 Policy Period (to be submitted to the Policy issuing office only)
Reimbursement of preventive health check-up expenses under Plan B	Once every year, within 30 days from expiry of policy (to be submitted to the Policy issuing office only)

### Waiver

Time limit for claim intimation and submission of documents may be waived in cases where the Insured/ Insured Person or his/ her representative applies and explains to the satisfaction of the Company, that the circumstances under which Insured/ Insured Person was placed, it was not possible to intimate the claim/submit the documents within the prescribed time limit.

### 6.5.6 Claim Settlement

- i. The Company shall settle or reject a claim, as the case may be, within 30 days from the date of receipt of last necessary document.
- ii. In the case of delay in the payment of a claim, the Company shall be liable to pay interest to the Policyholder from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate.
- iii. However, where the circumstances of a claim warrant an investigation in the opinion of the Company, it shall initiate and complete such investigation at the earliest, in any case not later than 30 days from the date of receipt of last necessary document. In such cases, the Company shall settle or reject the claim within 45 days from the date of receipt of last necessary document.
- iv. In case of delay beyond stipulated 45 days, the Company shall be liable to pay interest to the Policyholder at a rate 2% above the bank rate from the date of receipt of last necessary document to the date of payment of claim.

**(Explanation: "Bank rate" shall mean the rate fixed by the Reserve Bank of India (RBI) at the beginning of the financial year in which claim has fallen due)**

### **6.5.7 Services Offered by TPA**

Servicing of claims, i.e., claim admissions and assessments, under this Policy by way of pre-authorization of cashless treatment or processing of claims other than cashless claims or both, as per the underlying terms and conditions of the Policy.

The services offered by a TPA shall not include

- i. Claim settlement and claim rejection;
- ii. Any services directly to any Insured Person or to any other person unless such service is in accordance with the terms and conditions of the Agreement entered into with the Company.

### **6.5.8 Treatment in Non-Network Provider**

Claims where treatment is undergone in a non-network provider in PPN cities shall be restricted to the PPN rates for same procedure in similar Hospital in the city. If treatment is undergone in a non-network provider in a city/ town/ village where the Company/ TPA does not have tie-up with any Hospital, the condition shall not apply.

### **6.6 Moratorium Period**

After completion of eight continuous years under this policy no look back would be applied. This period of eight years is called as moratorium period. The moratorium would be applicable for the sums Insured of the first policy and subsequently completion of eight continuous years would be applicable from date of enhancement of sums Insured only on the enhanced limits. After the expiry of Moratorium Period no claim under this policy shall be contestable except for proven fraud and permanent exclusions specified in the Policy contract. The policies would however be subject to all limits, sub limits, Co-payments as per the Policy.

### **6.7 Payment of Claim**

All claims under the Policy shall be payable in Indian currency and through NEFT/ RTGS only.

### **6.8 Territorial Limit**

All medical treatment for the purpose of this insurance will have to be taken in India only.

### **6.9 Multiple Policies**

- i. In case of multiple policies taken by an Insured Person during a period from one or more insurers to indemnify treatment costs, the Insured Person shall have the right to require a settlement of his/her claim in terms of any of his/her policies. In all such cases the insurer chosen by the Insured Person shall be obliged to settle the claim as long as the claim is within the limits of and according to the terms of the chosen policy.
- ii. Insured person having multiple policies shall also have the right to prefer claims under this policy for the amounts disallowed under any other policy / policies even if the Sum Insured is not exhausted. Then the insurer shall independently settle the claim subject to the terms and conditions of this policy.
- iii. If the amount to be claimed exceeds the Sum Insured under a single policy, the Insured Person shall have the right to choose insurer from whom he/she wants to claim the balance amount.
- iv. Where an Insured Person has policies from more than one insurer to cover the same risk on indemnity basis, the Insured Person shall only be indemnified the treatment costs in accordance with the terms and conditions of the chosen policy.

### **6.10 Fraud**

If any claim made by the Insured Person, is in any respect fraudulent, or if any false statement, or declaration is made or used in support thereof, or if any fraudulent means or devices are used by the Insured Person or anyone acting on his/her behalf to obtain any benefit under this policy, all benefits under this policy and the premium paid shall be forfeited.

Any amount already paid against claims made under this policy but which are found fraudulent later shall be repaid by all recipient(s)/policyholder(s), who has made that particular claim, who shall be jointly and severally liable for such repayment to the insurer.

For the purpose of this clause, the expression "fraud" means any of the following acts committed by the Insured Person or by his agent or the Hospital/doctor/any other party acting on behalf of the Insured Person, with intent to deceive the insurer or to induce the insurer to issue an insurance policy:

- a) the suggestion, as a fact of that which is not true and which the Insured person does not believe to be true;
- b) the active concealment of a fact by the Insured Person having knowledge or belief of the fact;
- c) any other act fitted to deceive; and
- d) any such act or omission as the law specially declares to be fraudulent

The Company shall not repudiate the claim and / or forfeit the Policy benefits on the ground of Fraud, if the Insured Person / beneficiary can prove that the misstatement was true to the best of his knowledge and there was no deliberate intention to suppress the fact or that such misstatement of or suppression of material fact are within the knowledge of the insurer.

### **6.11 Cancellation**

- i. The Company may cancel the Policy at any time on grounds of misrepresentation non-disclosure of material facts, fraud by the Insured Person by giving 15 days' written notice. There would be no refund of premium on cancellation on grounds of misrepresentation, non-disclosure of material facts or fraud
- ii. The policyholder may cancel this policy by giving 15days' written notice and in such an event, the Company shall refund premium for the unexpired Policy Period as detailed below.

Period of risk	Rate of premium to be charged
Up to 1month	1/4 of the annual rate
Up to 3 months	1/2 of the annual rate
Up to 6 months	3/4 of the annual rate
Exceeding 6 months	Full annual rate

### 6.12 Territorial Jurisdiction

All disputes or differences under or in relation to the Policy shall be determined by the Indian court and according to Indian law.

### 6.13 Arbitration

- i. If any dispute or difference shall arise as to the quantum to be paid by the Policy (liability being otherwise admitted) such difference shall independently of all other questions, be referred to the decision of a sole arbitrator to be appointed in writing by the parties here to or if they cannot agree upon a single arbitrator within thirty days of any party invoking arbitration, the same shall be referred to a panel of three arbitrators, comprising two arbitrators, one to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such two arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act 1996, as amended by Arbitration and Conciliation (Amendment) Act, 2015 (No. 3 of 2016).
- ii. It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as herein before provided, if the Company has disputed or not accepted liability under or in respect of the Policy.
- iii. It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon the Policy that award by such arbitrator/arbitrators of the amount of expenses shall be first obtained.

### 6.14 Disclaimer of Liability

If the Company shall disclaim liability to the Insured Person for any claim hereunder and if the Insured Person shall not within twelve calendar months from the date of receipt of the notice of such disclaimer notify the Company in writing that he does not accept such disclaimer and intends to recover his claim from the Company, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

### 6.15 Renewal of Policy

The policy shall ordinarily be renewable except on grounds of fraud, misrepresentation by the Insured Person.

- i. The Company shall endeavor to give notice for renewal. However, the Company is not under obligation to give any notice for renewal.
- ii. Renewal shall not be denied on the ground that the Insured Person had made a claim or claims in the preceding policy years.
- iii. Request for renewal along with requisite premium shall be received by the Company before the end of the Policy Period.
- iv. At the end of the Policy Period, the Policy shall terminate and can be renewed within the Grace Period of 30 days to maintain continuity of benefits without Break in Policy. Coverage is not available during the Grace Period.
- v. No loading shall apply on renewals based on individual claims experience.

### 6.16 Enhancement of Sum Insured

Sum Insured can be enhanced only at the time of renewal. Sum Insured can be enhanced to the next higher slab subject to discretion of the Company. For the incremental portion of the Sum Insured, the Waiting Periods and conditions as mentioned in exclusion 4.1, 4.2, 4.3 shall apply afresh.

### 6.17 Adjustment of Premium for Overseas Travel Insurance Policy

If during the Policy Period any of the Insured Person is also covered by an Overseas Travel Insurance Policy of any Non-Life Insurance Company, the Policy shall be inoperative in respect of the Insured Persons for the number of days the Overseas Travel Insurance Policy is in force. Proportionate premium for such number of days shall be adjusted against the renewal premium, provided the Insured has informed the Company in writing before leaving India, and submits an application, stating the details of visit(s) abroad, along with copies of the Overseas Travel Insurance Policy, within fifteen days of return. The maximum premium refundable and adjusted on renewal shall be limited to 80% of premium of the expiring Policy, in respect of the Insured Person(s) covered under Overseas Travel Insurance Policy.

### 6.18 Migration

The Insured Person will have the option to migrate the Policy to other health insurance products/plans offered by the Company by applying for migration of the Policy at least 30 days before the Policy renewal date as per IRDAI guidelines on Migration. If such person is presently covered and has been continuously covered without any lapses under any health insurance product/plan offered by the Company, the Insured Person will get the accrued continuity benefits in Waiting Periods as per IRDAI guidelines on migration.

### 6.19 Portability

The Insured Person will have the option to port the Policy to other insurers by applying to such insurer to port the entire policy along with all the members of the family, if any, at least 45 days before, but not earlier than 60 days from the Policy renewal date as per IRDAI guidelines related to portability. If such person is presently covered and has been continuously covered without any lapses

under any health insurance policy with an Indian General/Health insurer, the proposed Insured Person will get the accrued continuity benefits in Waiting Periods as per IRDAI guidelines on portability.

#### **6.20 Withdrawal of Policy**

- i. In the likelihood of this product being withdrawn in future, the Company will intimate the Insured Person about the same 90 days prior to expiry of the Policy.
- ii. Insured Person will have the option to migrate to similar health insurance product available with the Company at the time of renewal with all the accrued continuity benefits such as cumulative bonus, waiver of Waiting Period as per IRDAI guidelines, provided the Policy has been maintained without a break.

#### **6.21 Revision of Terms of the Policy Including the Premium Rates**

The Company, with prior approval of IRDAI, may revise or modify the terms of the Policy including the premium rates. The Insured Person shall be notified three months before the changes are effected.

#### **6.22 Free look period**

The Free Look Period shall be applicable on new individual health insurance policies and not on renewals or at the time of porting/migrating the Policy.

The Insured Person shall be allowed free look period of fifteen days from date of receipt of the Policy document to review the terms and conditions of the Policy, and to return the same if not acceptable.

If the Insured has not made any claim during the Free Look Period, the Insured shall be entitled to

- i. a refund of the premium paid less any expenses incurred by the Company on medical examination of the Insured Person and the stamp duty charges or
- ii. where the risk has already commenced and the option of return of the Policy is exercised by the Insured Person, a deduction towards the proportionate risk premium for period of cover or
- iii. Where only a part of the insurance coverage has commenced, such proportionate premium commensurate with the insurance coverage during such period.

#### **6.23 Nomination**

The policyholder is required at the inception of the Policy to make a nomination for the purpose of payment of claims under the Policy in the event of death of the Policyholder. Any change of nomination shall be communicated to the Company in writing and such change shall be effective only when an endorsement on the Policy is made. In the event of death of the Policyholder, the Company will pay the nominee {as named in the Policy Schedule/Policy Certificate/Endorsement (if any)} and in case there is no subsisting nominee, to the legal heirs or legal representatives of the Policyholder whose discharge shall be treated as full and final discharge of its liability under the Policy.

### **7 DEFINITIONS**

**7.1 Accident** means a sudden, unforeseen and involuntary event caused by external, visible and violent means.

**7.2 AIDS** means Acquired Immune Deficiency Syndrome, a condition characterised by a combination of signs and symptoms, caused by Human Immunodeficiency Virus (HIV), which attacks and weakens the body's immune system making the HIV-positive person susceptible to life threatening conditions or other conditions, as may be specified from time to time.

**7.3 Any One Illness** means continuous period of Illness and it includes relapse within forty five days from the date of last consultation with the Hospital where treatment has been taken.

**7.4 AYUSH Treatment** refers to the medical and / or Hospitalisation treatments given Ayurveda, Yoga and Naturopathy, Unani, Sidha and Homeopathy systems.

**7.5 AYUSH Hospital** is a healthcare facility wherein medical/surgical/para-surgical treatment procedures and interventions are carried out by AYUSH Medical Practitioner(s) comprising of any of the following:

- a. Central or State Government AYUSH Hospital or
- b. Teaching Hospital attached to AYUSH College recognized by the Central Government/ Central Council of Indian Medicine/ Central Council for Homeopathy; or
- c. AYUSH Hospital, standalone or co-located with in-patient healthcare facility of any recognized system of medicine, registered with the local authorities, wherever applicable, and is under the supervision of a qualified registered AYUSH Medical Practitioner and must comply with all the following criterion:
  - i. Having at least 5 in-patient beds;
  - ii. Having qualified AYUSH Medical Practitioner in charge round the clock;
  - iii. Having dedicated AYUSH therapy sections as required;
  - iv. Maintaining daily records of the patients and making them accessible to the insurance Company's authorized representative

**7.6 Break in Policy** occurs at the end of the existing Policy Period when the premium due on a given Policy is not paid on or before the renewal date or within Grace Period.

- 7.7 Cashless Facility** means a facility extended by the insurer to the Insured where the payments, of the costs of treatment undergone by the Insured in accordance with the Policy terms and conditions, are directly made to the network provider by the insurer to the extent pre-authorization approved.
- 7.8 Condition Precedent** means a Policy term or condition upon which the Company's liability under the Policy is conditional upon.
- 7.9 Contract** means prospectus, proposal, Policy, and the Policy schedule. Any alteration with the mutual consent of the Insured Person and the insurer can be made only by a duly signed and sealed endorsement on the Policy.
- 7.10 Congenital Anomaly** refers to a condition(s) which is present since birth, and which is abnormal with reference to form, structure or position.
- a) Internal Congenital Anomaly**  
Congenital anomaly which is not in the visible and accessible parts of the body.
- b) External Congenital Anomaly**  
Congenital anomaly which is in the visible and accessible parts of the body.
- 7.11 Co-payment** means a cost sharing requirement under a health insurance policy that provides that the Policyholder/Insured will bear a specified percentage of the admissible claims amount. A Co-payment does not reduce the Sum Insured.
- 7.12 Day Care Centre** means any institution established for Day Care Treatment of disease/ injuries or a medical setup within a Hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified Medical Practitioner AND must comply with all minimum criteria as under:
- i. has qualified nursing staff under its employment;
  - ii. has qualified Medical Practitioner (s) in charge;
  - iii. has a fully equipped operation theatre of its own where surgical procedures are carried out
  - iv. maintains daily records of patients and shall make these accessible to the Company's authorized personnel.
- 7.13 Day Care Treatment** means medical treatment, and/or surgical procedure (as listed in Annexure I) which is:
- i. undertaken under general or local anesthesia in a Hospital/Day Care Centre in less than twenty four hrs because of technological advancement, and
  - ii. which would have otherwise required a Hospitalisation of more than twenty four hours.
- Treatment normally taken on an out-patient basis is not included in the scope of this definition.
- 7.14 Dental Treatment** means a treatment carried out by a dental practitioner including examinations, fillings (where appropriate), crowns, extractions and surgery.
- 7.15 Diagnosis** means Diagnosis by a Medical Practitioner, supported by clinical, radiological, histological and laboratory evidence, acceptable to the Company.
- 7.16 Domiciliary Hospitalisation** means medical treatment for an Illness/disease/Injury which in the normal course would require care and treatment at a Hospital but is actually taken while confined at home under any of the following circumstances:
- iii. the condition of the patient is such that he/she is not in a condition to be removed to a Hospital, or
  - iv. the patient takes treatment at home on account of non-availability of room in a Hospital.
- 7.17 Floater Sum Insured** means the Sum Insured mentioned in the Schedule, which is applicable to all the Insured Persons, for any and all claims made in aggregate during the Policy Period.
- 7.18 Grace Period** means thirty (30) days immediately following the premium due date during which a payment can be made to renew or continue the Policy in force without loss of continuity benefits such as Waiting Period and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.
- 7.19 Hospital** means any institution established for In-patient Care and Day Care Treatment of disease/ injuries and which has been registered as a Hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under Schedule of Section 56(1) of the said Act, OR complies with all minimum criteria as under:
- i. has qualified nursing staff under its employment round the clock;
  - ii. has at least ten inpatient beds, in those towns having a population of less than ten lacs and fifteen inpatient beds in all other places;
  - iii. has qualified Medical Practitioner (s) in charge round the clock;
  - iv. has a fully equipped operation theatre of its own where surgical procedures are carried out
  - v. maintains daily records of patients and shall make these accessible to the Company's authorized personnel.

**7.20 Hospitalisation** means admission in a Hospital or mental health establishment for a minimum period of twenty four (24) consecutive 'Inpatient care' hours except for specified procedures/ treatments, where such admission could be for a period of less than twenty four (24) consecutive hours.

**7.21 ID Card** means the card issued to the Insured Person by the TPA for availing Cashless Facility in the network provider.

**7.22 Illness** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function which manifests itself during the Policy Period and requires medical treatment.

- i. **Acute Condition** means a disease, Illness or Injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ Illness/ Injury which leads to full recovery.
- ii. **Chronic Condition** means a disease, Illness, or Injury that has one or more of the following characteristics
  - a) it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and / or tests
  - b) it needs ongoing or long-term control or relief of symptoms
  - c) it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
  - d) it continues indefinitely
  - e) it recurs or is likely to recur

**7.23 In-Patient Care** means treatment for which the Insured Person has to stay in a Hospital for more than 24 hours for a covered event.

**7.24 Insured/ Insured Person** means person(s) named in the schedule of the Policy.

**7.25 Intensive Care Unit** means an identified section, ward or wing of a Hospital which is under the constant supervision of a dedicated Medical Practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.

**7.26 ICU (Intensive Care Unit) Charges** means the amount charged by a Hospital towards ICU expenses on a per day basis which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivists charges.

**7.27 Injury** means accidental physical bodily harm excluding Illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.

**7.28 Medical Advice** means any consultation or advice from a Medical Practitioner including the issue of any prescription or follow up prescription.

**7.29 Medical Expenses** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been Insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

**7.30 Medically Necessary** means any treatment, tests, medication, or stay in Hospital or part of a stay in Hospital which

- i. is required for the medical management of Illness or Injury suffered by the Insured ;
- ii. must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
- iii. must have been prescribed by a Medical Practitioner;
- iv. must conform to the professional standards widely accepted in international medical practice or by the medical community in India.

**7.31 Medical Practitioner** means a person who holds a valid registration from the Medical Council of any state or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within the scope and jurisdiction of the licence.

**7.32 Mental Illness** means a substantial disorder of thinking, mood, perception, orientation or memory that grossly impairs judgment, behaviour, capacity to recognise reality or ability to meet the ordinary demands of life, mental conditions associated with the abuse of alcohol and drugs, but does not include mental retardation which is a condition of arrested or incomplete development of mind of a person, specially characterised by subnormality of intelligence.

Mental Illness covered under the Policy shall be as specified in Section 2.1.8. Neurological disorders (Alzheimer's, Parkinsonism, Myasthenia Gravis, etc.), learning disabilities or mental retardation does not constitute Mental Illness.

**7.33 Mental Health Establishment** shall mean any health establishment meeting the criteria of Hospital, as defined in Definition 7.18, and includes Ayurveda and Homoeopathy establishment, by whatever name called, meant for the care of persons with mental Illness.

- 7.34Mental Health Professional** means a Medical Practitioner, as defined in Definition 7.31 and practicing as  
 (i) a Psychiatrist, as defined in Definition 7.44; or  
 (ii) a professional having a post-graduate degree (Ayurveda) in Mano Vigyan Avum Manas Roga or a post-graduate degree (Homoeopathy) in Psychiatry.
- 7.35Network Provider** means hospitals enlisted by insurer, TPA or jointly by an insurer and TPA to provide medical services to an Insured by a Cashless Facility. In cities with Preferred Provider Network (Definition 7.41), PPN are the only Network Providers.
- 7.36Non- Network** means any Hospital, Day Care Centre or other provider that is not part of the network.
- 7.37Notification of Claim** means the process of intimating a claim to the Insurer or TPA through any of the recognized modes of communication.
- 7.38Out-Patient Treatment** means treatment in which the Insured visits a clinic / Hospital or associated facility like a consultation room for Diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a day care or in-patient.
- 7.39Policy Period** means period of one year as mentioned in the schedule for which the Policy is issued.
- 7.40Pre Existing Disease** means any condition, ailment, Injury or disease  
 a. That is/are diagnosed by a physician within 48 months prior to the effective date of the Policy issued by the Company or  
 b. For which medical advice or treatment was recommended by, or received from, a physician within 48 months prior to the effective date of the Policy or its reinstatement.
- 7.41Preferred provider network (PPN)** means network providers in specific cities which have agreed to a cashless packaged pricing for specified planned procedures for the Policyholders of the Company. The list of planned procedures is available with the Company/TPA and subject to amendment from time to time. Reimbursement of expenses incurred in PPN for the procedures (as listed under PPN package) shall be subject to the rates applicable to PPN package pricing.
- 7.42Pre-Hospitalisation Medical Expenses** means Medical Expenses incurred during predefined number of days preceding the Hospitalisation of the Insured Person, provided that:  
 i. Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalisation was required, and  
 ii. The In-patient Hospitalisation claim for such Hospitalisation is admissible by the Insurance Company.
- 7.43Post-Hospitalisation Medical Expenses** means Medical Expenses incurred during predefined number of days immediately after the Insured Person is discharged from the Hospital provided that:  
 i. Such Medical Expenses are for the same condition for which the Insured Person's Hospitalisation was required, and  
 ii. The inpatient Hospitalisation claim for such Hospitalisation is admissible by the Insurance Company.
- 7.44Psychiatrist** means a Medical Practitioner possessing a post-graduate degree or diploma in psychiatry awarded by an university recognised by the University Grants Commission established under the University Grants Commission Act, 1956, or awarded or recognised by the National Board of Examinations and included in the First Schedule to the Indian Medical Council Act, 1956, or recognised by the Medical Council of India, constituted under the Indian Medical Council Act, 1956, and includes, in relation to any State, any medical officer who having regard to his knowledge and experience in psychiatry, has been declared by the Government of that State to be a Psychiatrist.
- 7.45Qualified Nurse** means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.
- 7.46Reasonable and Customary Charges** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the Illness/ Injury involved.
- 7.47Room Rent** means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated Medical Expenses.
- 7.48Renewal** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of Grace Period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all Waiting Periods.
- 7.49Schedule** means a document forming part of the Policy, containing details including name of the Insured Person, age, relation of the Insured Person, Sum Insured, premium paid and the Policy Period.



**7.50 Sum Insured** means the Sum Insured and the cumulative bonus (CB) accrued in respect of the Insured Person (s) as mentioned in the schedule. Health checkup expenses are payable over and above the Sum Insured, wherever applicable.

**7.51 Surgery or Surgical Procedure** means manual and / or operative procedure (s) required for treatment of an Illness or Injury, correction of deformities and defects, Diagnosis and cure of diseases, relief of suffering and prolongation of life, performed in a Hospital or Day Care Centre by a Medical Practitioner.

**7.52 Third Party Administrator (TPA)** means a Company registered with the Authority, and engaged by an insurer, for a fee or remuneration, by whatever name called and as may be mentioned in the agreement, for providing health services.

**7.53 Unproven/ Experimental Treatment** means treatment, including drug experimental therapy, which is not based on established medical practice in India, is experimental or unproven.

**7.54 Waiting Period** means a period from the inception of this Policy during which specified diseases/treatments are not covered. On completion of the period, diseases/treatments shall be covered provided the Policy has been continuously renewed without any break.

## 8 REDRESSAL OF GRIEVANCE

In case of any grievance the Insured Person may contact the Company through

Website: <http://nationalinsurance.nic.co.in/>

Toll free: 1800 345 0330

E-mail: [customer.relations@nic.co.in](mailto:customer.relations@nic.co.in)

Phn : (033) 2283 1742

Courier: National Insurance Co. Ltd.,

6A Middleton Street, 7th Floor,

CRM Dept.,

Kolkata - 700 071

Insured person may also approach the grievance cell at any of the Company's branches with the details of grievance.

If Insured person is not satisfied with the redressal of grievance through one of the above methods, Insured Person may contact the grievance officer (Office in-Charge) at that location.

For updated details of grievance officer, kindly refer the link: <http://nationalinsurance.nic.co.in/>

If Insured person is not satisfied with the redressal of grievance through above methods, the Insured Person may also approach the office of Insurance Ombudsman of the respective area/region for redressal of grievance as per Insurance Ombudsman Rules 2017 (Annexure IV).

Grievance may also be lodged at IRDAI Integrated Grievance Management System - <https://igms.irda.gov.in/>

## 9 OPTIONAL COVERS

Cover for Pre-existing Diabetes and/ or Hypertension, Outpatient Treatment, Critical Illness and Personal Accident are available as Optional Covers on payment of additional premium. The Optional Cover has to be opted on inception or renewal, and cannot be changed/ removed on mid-term of the Policy.

### 9.1 PRE-EXISTING DIABETES AND/ OR HYPERTENSION

Subject otherwise to the terms, definitions, exclusions, and conditions of the Policy and on payment of additional premium, the Company shall waive Exclusion 4.1 in respect of pre-existing diabetes and/ or hypertension only and pay for expenses for such treatment from inception of the Policy, subject to the Co-payment, for the first twenty four months of insurance. On completion of continuous twenty four months of insurance, the additional premium and Co-payment shall not apply.

#### Co-payment

Claims shall be subject to a Co-payment on admissible claim amount as mentioned below

- i. Insured opting for cover for pre-existing diabetes for the first two Policy Periods, can avail treatment for diabetes, subject to a Co-payment of 10%
- ii. Insured opting for cover for pre-existing hypertension for the first two Policy Periods, can avail treatment for hypertension, subject to a Co-payment of 10%
- iii. Insured opting for cover for pre-existing diabetes and hypertension for the first two Policy Periods, can avail treatment for diabetes or hypertension, subject to a Co-payment of 25%

#### Renewal

This Optional Cover can be renewed annually till Exclusion 4.1 applies on diabetes and/or hypertension, with respect to the Insured Persons.

### 9.2 OUT-PATIENT TREATMENT

Subject otherwise to the terms, definitions, conditions, exclusions 5.9 (Drug/Alcohol Abuse), 5.7 (Breach of Law), 5.33 (War), 5.34 (Radioactivity) and on payment of additional premium, the Company shall pay up to the limit, as stated in the schedule with respect of

- i. Out-patient consultations by a Medical Practitioner or Psychiatrist
- ii. Diagnostic tests prescribed by a Medical Practitioner or Psychiatrist
- iii. Medicines/drugs prescribed by a Medical Practitioner or Psychiatrist
- iv. Out-patient dental treatment

### 9.2.1 Exclusions

The Company shall not make any payment under this Optional Cover in respect of

- i. Treatment other than Allopathy/ Modern medicine, Ayurveda and Homeopathy
  - ii. \* Cosmetic dental treatment to straighten, lighten, reshape, repair and replace teeth.
- \* Cosmetic dental treatments include veneers, bridges, tooth-coloured fillings, implants and tooth whitening.

### 9.2.2 Condition

#### Claim Amount

Any amount payable under this optional cover will be subject to the limit of cover mentioned in schedule, and not affect the Sum Insured applicable to the Policy or entitlement to Good Health Incentives (Section 3).

#### Claims Procedure

Documents supporting all out-patient treatments shall be submitted to the Company/ TPA once in a Policy Period either after the exhaustion of the limit or within 30 days from expiry of Policy, whichever is earlier.

#### Documents

The claim has to be supported by the following original documents

- i. All cash memos with supporting prescriptions from Medical Practitioner
- ii. Diagnostic test bills and receipts, copy of reports with supporting prescriptions from Medical Practitioner
- iii. Any other documents required by the Company/ TPA

#### Enhancement of Limit of Cover

- i. Limit of Cover can be enhanced only at the time of renewal.
- ii. Limit of Cover can be enhanced to the next slab subject to discretion of the Company.

### 9.3 CRITICAL ILLNESS

Subject otherwise to the terms, definitions, exclusions, conditions contained herein and on payment of additional premium, the Company shall pay the Benefit Amount, as stated in the schedule, provided that

- i. the Insured Person is first diagnosed as suffering from a Critical Illness during the Policy Period, and
- ii. the Insured Person survives at least thirty days following such Diagnosis
- iii. Diagnosis of Critical Illness is supported by clinical, radiological, histological and laboratory evidence acceptable to the Company.

#### 9.3.1 Definition

**Critical Illness** means (i) Cancer of Specified Severity, (ii) Myocardial Infarction (First Heart Attack of Specified Severity), (iii) Open Chest Coronary Artery Bypass Graft Surgery, (iv) Open Heart Replacement or Repair of Heart Valves, (v) Coma of Specified Severity, (vi) Kidney Failure requiring Regular Dialysis, (vii) Stroke Resulting in Permanent Symptoms, (viii) Major Organ/Bone Marrow Transplant, (ix) Permanent Paralysis of Limbs, (x) Motor Neuron Disease with Permanent Symptoms and (xi) Multiple Sclerosis with Persisting Symptoms.

##### 9.3.1.1 Cancer of Specified Severity

A malignant tumor characterised by the uncontrolled growth & spread of malignant cells with invasion & destruction of normal tissues. This Diagnosis must be supported by histological evidence of malignancy. The term cancer includes leukemia, lymphoma and sarcoma.

#### The following are excluded

- i. All tumors which are histologically described as carcinoma in situ, benign, pre-malignant, borderline malignant, low malignant potential, neoplasm of unknown behavior, or non- invasive, including but not limited to: Carcinoma in situ of breasts, Cervical dysplasia CIN-1, CIN -2 & CIN-3.
- ii. Any non- melanoma skin carcinoma unless there is evidence of metastases to lymph nodes or beyond;
- iii. Malignant melanoma that has not caused invasion beyond the epidermis;
- iv. All tumors of the prostate unless histologically classified as having a Gleason score greater than 6 or having progressed to at least clinical TNM classification T2N0M0;
- v. All Thyroid cancers histologically classified as T1N0M0 (TNM classification) or below;
- vi. Chronic lymphocytic leukaemia less than RAI stage 3
- vii. Non- invasive Papillary cancer of bladder histologically described as TaN0M0 (TNM Classification) or of a lesser classification;
- viii. All Gastro-intestinal Stromal Tumors histologically classified as T1N0M0 (TNM Classification) or below and with mitotic count of less than or equal to 5/50 HPFs;
- ix. All tumors in the presence of HIV infection.

##### 9.3.1.2 Myocardial Infarction (First Heart Attack of Specified Severity)

The first occurrence of heart attack or myocardial infarction, which means the death of a portion of the heart muscle as a result of inadequate blood supply to the relevant area. The Diagnosis for Myocardial Infarction should be evidenced by all of the following criteria:

- i. A history of typical clinical symptoms consistent with the Diagnosis of Acute Myocardial Infarction (for e.g. typical chest pain)
- ii. New characteristic electrocardiogram changes
- iii. Elevation of infarction specific enzymes, Troponins or other specific biochemical markers.

**The following are excluded**

- i. Other acute Coronary Syndromes.
- ii. Any type of angina pectoris.
- iii. A rise in cardiac biomarkers or Troponin T or I in absence of over ischemic heart disease OR following an intra-arterial cardiac procedure

**9.3.1.3 Open Chest Coronary Artery Bypass Graft Surgery (CABG)**

The actual undergoing of Heart surgery to correct blockage or narrowing in one or more coronary artery(s), by coronary artery bypass grafting done via sternotomy (cutting through breast bone) or minimally invasive keyhole coronary artery bypass procedures. The Diagnosis must be supported by a coronary angiography and the realization of surgery has to be confirmed by a cardiologist.

**The following are excluded**

Angioplasty and/or any other intra-arterial procedures.

**9.3.1.4 Open Heart Replacement or Repair of Heart Valve**

The actual undergoing of open-heart valve surgery is to replace or repair one or more heart valves, as a consequence of defects in, abnormalities of, or disease-affected cardiac valve(s). The Diagnosis of the valve abnormality must be supported by an echocardiography and the realization of surgery has to be confirmed by a specialist Medical Practitioner.

**The following are excluded**

Catheter based techniques including but not limited to, balloon valvotomy/ valvuloplasty are excluded.

**9.3.1.5 Coma of Specified Severity**

A state of unconsciousness with no reaction or response to external stimuli or internal needs.

This Diagnosis must be supported by evidence of all of the following:

- i. No response to external stimuli continuously for at least 96 hours;
- ii. Life support measures are necessary to sustain life; and
- iii. Permanent neurological deficit which must be assessed at least 30 days after the onset of the coma.

The condition has to be confirmed by a specialist Medical Practitioner.

**The following are excluded**

Coma resulting directly from alcohol or drug abuse is excluded.

**9.3.1.6 Kidney Failure requiring Regular Dialysis**

End stage renal disease presenting as chronic irreversible failure of both kidneys to function, as a result of which either regular renal dialysis (hemodialysis or peritoneal dialysis) is instituted or renal transplantation is carried out. Diagnosis has to be confirmed by a specialist Medical Practitioner.

**9.3.1.7 Stroke Resulting in Permanent Symptoms**

Any cerebrovascular incident producing permanent neurological sequelae. This includes infarction of brain tissue, thrombosis in an intracranial vessel, haemorrhage and embolisation from an extracranial source. Diagnosis has to be confirmed by a specialist Medical Practitioner and evidenced by typical clinical symptoms as well as typical findings in CT Scan or MRI of the brain. Evidence of permanent neurological deficit lasting for at least 3 months has to be produced.

**The following are excluded**

- i. Transient ischemic attacks (TIA)
- ii. Traumatic Injury of the brain
- iii. Vascular disease affecting only the eye or optic nerve or vestibular functions.

**9.3.1.8 Major Organ/ Bone Marrow Transplant**

The actual undergoing of a transplant of:

- i. One of the following human organs: heart, lung, liver, kidney, pancreas, that resulted from irreversible end-stage failure of the relevant organ, or
- ii. Human bone marrow using haematopoietic stem cells.

The undergoing of a transplant has to be confirmed by a specialist Medical Practitioner.

**The following are excluded**

- i. Other stem-cell transplants
- ii. Where only islets of langerhans are transplanted

### **9.3.1.9 Permanent Paralysis of Limbs**

Total and irreversible loss of use of two or more limbs as a result of Injury or disease of the brain or spinal cord. A specialist Medical Practitioner must be of the opinion that the paralysis will be permanent with no hope of recovery and must be present for more than 3 months.

### **9.3.1.10 Motor Neuron Disease with Permanent Symptoms**

Motor Neuron disease diagnosed by a specialist Medical Practitioner as spinal muscular atrophy, progressive bulbar palsy, amyotrophic lateral sclerosis or primary lateral sclerosis. There must be progressive degeneration of corticospinal tracts and anterior horn cells or bulbar efferent neurons. There must be current significant and permanent functional neurological impairment with objective evidence of motor dysfunction that has persisted for a continuous period of at least 3 months.

### **9.3.1.11 Multiple Sclerosis with Persisting Symptoms**

The unequivocal Diagnosis of Definite Multiple Sclerosis confirmed and evidenced by all of the following

- i. Investigations including typical MRI findings, which unequivocally confirm the Diagnosis to be multiple sclerosis and
- ii. There must be current clinical impairment of motor or sensory function, which must have persisted for a continuous period of at least 6 months

#### **The following are excluded**

Other causes of neurological damage such as SLE and HIV.

### **9.3.2 Exclusions**

The Company shall not be liable to make any payment under the Policy for any Critical Illness which were present at any time before inception of the Policy, or which manifest within a period of ninety days from inception of the Policy. In the event of Break in Policy, the terms of this exclusion shall apply as new from the date of recommencement of cover

### **9.3.3 Condition**

#### **Claim Amount**

Any amount payable under the optional covers will be subject to the benefit amount mentioned in schedule, and not affect the Sum Insured applicable to the Policy or entitlement to Good Health Incentives (Section 3).

#### **Notification of Claim**

In the event of a claim, the Insured Person/Insured Person's representative shall intimate the Company in writing by letter, e-mail, fax providing all relevant information relating to the Critical Illness within fifteen days of Diagnosis of the Critical Illness.

#### **Claims Procedure**

Documents as mentioned below, supporting the Diagnosis shall be submitted to the Company within sixty days (including survival period of thirty days) from the date of Diagnosis of the Critical Illness.

#### **Documents**

The claim has to be supported by the following original documents

- i. Doctor's certificate confirming Diagnosis of the Critical Illness along with date of Diagnosis.
- ii. Pathological/other diagnostic test reports confirming the Diagnosis of the Critical Illness.
- iii. Any other documents required by the Company.

#### **Cessation of Cover**

- i. Upon occurrence of a Critical Illness and payment of the benefit amount to the Insured Person, the cover shall cease in respect of the Insured Person for the remaining Policy Period.
- ii. In case a claim has been paid to any Insured Person for a Critical Illness, in subsequent renewals no claim shall be paid to that Insured Person for the same Critical Illness or for any other Critical Illness induced by/arising out of that Critical Illness. However, claim for all other Critical Illnesses covered under the Policy shall be admitted, subject to terms and conditions of the Policy.

#### **Enhancement of Benefit Amount**

- i. Benefit amount can be enhanced only at the time of renewal.
- ii. Benefit amount can be enhanced to the next slab subject to discretion of the Company, up to the individual/ floater Sum Insured under the Policy

## **9.4 PERSONAL ACCIDENT**

Subject otherwise to the terms, definitions, exclusions, conditions contained herein and on payment of additional premium, if during the Policy Period the Insured Person shall sustain any Injury anywhere in the world due to an Accident resulting to death or disability, the Company shall pay the amount specific to each section as herein after mentioned, subject to the Capital Sum Insured (CSI) opted.

### **9.4.1 Coverage**

The Company shall pay to the Insured or his/her nominee the amount mentioned against the relevant section.

**a) Death**

If such Injury shall within twelve calendar months of its occurrence be the sole and direct cause of death of the Insured, the CSI applicable to the Insured Person.

**b) Loss by Physical Separation or Loss of Use of Two Limbs or Two Eyes or One Limb and One Eye**

If such Injury shall within twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of

- i. sight of both eyes or the actual loss by physical separation of the two hands or two feet or of one hand and one foot or loss of sight of one eye and loss of one hand or one foot, the CSI applicable to the Insured Person.
- ii. use of two hands or two feet or one hand and one foot without physical separation or loss of sight of one eye and loss of use of one hand or one foot without physical separation, the CSI applicable to the Insured Person.

**c) Loss by Physical Separation or Loss of Use of One Limb or One Eye**

If such Injury shall within twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of

- i. sight of one eye or the actual loss by physical separation of one hand or one foot, 50% of the CSI applicable to the Insured Person.
- ii. use of a hand or a foot without physical separation, 50% of the CSI applicable to the Insured Person

**d) Permanent Total Disablement**

If such Injury shall within twelve calendar months of its occurrence be the sole and direct cause of permanently totally and absolutely disabling the Insured from engaging in any employment or occupation of any description whatsoever, a lump sum equal to 100% of the CSI applicable to the Insured Person.

**e) Permanent Partial Disablement**

If such Injury shall within twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of use or of the actual loss by physical separation of the following, the percentage of the CSI indicated below:

Loss of part of body		Percentage of Personal Accident Benefit Amount
Loss of toes	all	20
	Great-both phalanges	5
	Great-one phalanx	2
	Other than great, if more than one toe lost each	1
Loss of hearing	both ears	50
	one ear	15
Loss of 4 fingers and thumb of 1 hand		40
Loss of 4 fingers of 1 hand		35
Loss of thumb	Both phalanges	25
	One phalange	10
Loss of Little finger	3 phalanges	4
	2 phalanges	3
	1 phalange	2
Loss of ring finger	3 phalanges	5
	2 phalanges	4
	1 phalange	2
Loss of middle finger	3 phalanges	6
	2 phalanges	4
	1 phalange	2
Loss of Index finger	3 phalanges	10
	2 phalanges	8
	1 phalange	4
Loss of metacarpal	1st or 2nd (additional)	3
	3rd, 4th, or 5th (additional)	2
Any other permanent partial disablement	% as assessed by Board of Doctors of a Government Hospital	

**9.4.2 Exclusions**

The Company shall not be liable to make any payment in connection with or in respect of

**9.4.2.1 Pre-existing Injury/ Disablement**

Any disablement or death directly or indirectly arising out of or contributed to be or traceable to any disability or Injury existing on the date of issue of this Policy.

#### **9.4.2.2 Racing, Hunting, Mountaineering and Winter Sports**

Any Injury while racing on wheels or horseback, hunting, big game shooting, mountaineering or whilst engaged in winter sports-skiing and ice hockey.

#### **9.4.2.3 Aviation or Ballooning**

Any Injury while the Insured is engaged in aviation or ballooning

#### **9.4.2.4 Non- fare Paying Passenger in Aircraft**

Any Injury while the Insured is mounting into, dismounting from or travelling in any aircraft other than as a passenger (fare paying or otherwise) in any duly licensed standard type of aircraft anywhere in the world

#### **9.4.2.5 Payment of compensation in respect of death, Injury or disablement of the Insured –**

- i. from intentional self-Injury, suicide or attempted suicide
- ii. whilst under the influence of intoxication liquor or drug
- iii. Directly or indirectly caused by venereal disease or insanity
- iv. Arising or resulting from the Insured committing any breach of the law with criminal intent.

### **9.4.3 Conditions**

#### **Limits of compensation**

The Company shall not be liable to make any payment in respect of

- i. More than one of the sub clauses of Section 9.4.1 (Coverage) in respect of the same period of disablement.
- ii. Any claim after a claim under one of the clauses (9.4.1.a), (9.4.1.b) or (9.4.1.d) has been admitted and is payable.

#### **9.4.3.1 Claim documents**

Duly completed claim form

In addition, the following documents are to be submitted depending on the nature of the claim.

##### **Death**

- i. Attending Medical Practitioner's report
  - ii. Original Policy for cancellation
  - iii. Original Death Certificate
  - iv. Original / attested post mortem / coroner's report, where applicable
  - v. Attested copy of FIR / Panchnama
  - vi. Police inquest report, where applicable
  - vii. Any other document required by the Company
- Post mortem report if necessary, shall be furnished within fourteen days, after demanded in writing

##### **Permanent Total Disablement/ Permanent Partial Disablement/ Temporary Total Disablement**

- i. Attending Medical Practitioner's report
- ii. Original Policy for cancellation in case of Permanent Total Disablement
- iii. Original Policy for reduction in CSI in case of Permanent Partial Disablement/ Temporary Total Disablement
- iv. Disability certificate from Medical Practitioner, where applicable
- v. Diagnostic reports like laboratory test, X- rays and/ or any other reports confirming Injury
- vi. Police inquest report, where applicable
- vii. Any other document required by the Company

#### **9.4.3.2 Enhancement of CSI**

- i. CSI amount can be enhanced only at the time of renewal.
- ii. CSI amount can be enhanced to the next slab subject to discretion of the Company, up to the individual/ floater Sum Insured under the Policy.

**No loading shall apply on renewals based on individual claims experience**

**Insurance is the subject matter of solicitation**

**Please preserve the Policy for all future reference.**

**Table of Benefits**

Name of Product		National Senior Citizen Mediciam Policy	
Plans	Plan A (Individual and Floater)	Plan B (Individual and Floater)	
Sum Insured	INR 1L to 10L	INR 1L to 10L	
Slab	In multiple of 1,00,000	In multiple of 1,00,000	
<b>Coverage</b>			
In patient Treatment*	Room – 1% of SI per day subject to maximum of INR 5,000 per day ICU – 2% of SI per day subject to maximum of INR 10,000 per day	Room – 2% of SI per day subject to maximum of INR 10,000 per day ICU – 4% of SI per day subject to maximum of INR 20,000 per day	
	Overall Limit A. Room/ ICU – 25% of SI per Illness (Section 2.1.1.i) B. Medical Practitioner’s fee - 25% of SI per Illness (Section 2.1.1.ii) C. Others – 50% of SI per Illness (All other Sections)	No overall limit	
	<b>Cataract</b> - 15% of SI or INR 75,000 for each eye, whichever is lower <b>Benign Prostatic Hyperplasia</b> – 20% of SI	<b>Cataract</b> - Actual <b>Benign Prostatic Hyperplasia</b> – Actual	
System of Medicine	Allopathy, Ayurveda, Homeopathy	Allopathy, Ayurveda, Homeopathy	
Pre-Hospitalisation	30 days immediately before Hospitalisation	30 days immediately before Hospitalisation	
Post-Hospitalisation	60 days immediately after discharge	60 days immediately after discharge	
Domiciliary Hospitalisation	Up to 20% of the Sum Insured	Up to 20% of the Sum Insured	
Day Care Procedures	140 Day Care Procedures	140 Day Care Procedures	
Ayurveda and Homeopathy	Up to Sum Insured	Up to Sum Insured	
Organ Donor’s Medical Expenses	Medical expenses, Pre & Post-Hospitalisation expenses up to Sum Insured	Medical expenses, Pre & Post-Hospitalisation expenses up to Sum Insured	
Ambulance Charges	Up to INR 2,500 per Illness	Up to INR 2,500 per Illness	
Modern Treatment (12 nos)	Up to 25% of SI for each treatment	Up to 25% of SI for each treatment	
Treatment due to participation in hazardous or adventure sports (non-professionals)	Up to 25% of SI	Up to 25% of SI	
Morbid Obesity	Covered after Waiting Period of 4 years	Covered after Waiting Period of 4 years	
Refractive Error (min 7.5D)	Covered after Waiting Period of 2 years	Covered after Waiting Period of 2 years	
Hospital cash (per individual)	x	INR 500/- per day for 5 days (in excess 3 days)	
Aya, Doctor’s home visit charges and nursing care during Post-Hospitalisation (per individual)	x	INR 500/- per day for 7 days	
Reinstatement of SI for road traffic accidents	x	Once during the Policy Period	
Funeral expenses (per individual)	x	Up to INR 5,000	
<b>Others</b>			
Pre Existing Disease	Only PEDs declared in the Proposal Form and accepted for coverage by the Company shall be covered after 2 year		
<b>Optional Cover (on payment of extra premium)</b>			
Pre-existing Diabetes and/ or Hypertension	Up to the SI		
Outpatient Treatment	Limit of cover per family - 2,000 / 4,000 / 5,000 / 7,500/ 10,000/ 15,000		
Critical Illness **	Benefit amount per individual- INR 1,00,000/ 2,00,000/ 3,00,000/ 4,00,000/ 5,00,000/ 6,00,000/ 7,00,000/ 8,00,000/ 9,00,000/ 10,00,000		
Personal Accident **	Capital Sum Insured per individual – INR 1,00,000/ 2,00,000/ 3,00,000/ 4,00,000/ 5,00,000/ 6,00,000/ 7,00,000/ 8,00,000/ 9,00,000/ 10,00,000		
<b>Good Health Incentives</b>			
Cumulative Bonus	Increase by 5% of SI in respect of each claim free year of insurance Decrease by 5% of SI for each year with claim reported	Increase by 5% of SI in respect of each claim free year of insurance Decrease by 5% of SI for each year with claim reported	
Preventive Health Check Up	Every 2 claim free years, prescribed diagnostics tests up to 2 % of the average SI (excluding CB) per Insured Person (individual basis) or family (floater basis), subject to maximum INR 4,000/- per Insured Person (individual basis) or per family (floater basis)	Every 6 claim free months, Regular medical consultation and prescribed diagnostics tests up to INR 1,000 per Insured Person (irrespective of individual basis or floater basis)	
<b>Discounts</b>			
Direct Discount	10% discount (provided no intermediary is involved)		

\* The limits shall not apply if the treatment is undergone for a listed procedure in a Preferred Provider Network (PPN) as a package.

\*\* Critical Illness benefit amount and Personal Accident Capital Sum Insured should not be more than the Sum Insured opted under the Policy

## Day Care Procedure

Day Care Procedures will include following day care surgeries and Day Care Treatment.

### □ Microsurgical operations on the middle ear

1. Stapedotomy
2. Stapedectomy
3. Revision of a stapedectomy
4. Other operations on the auditory ossicles
5. Myringoplasty (Type -I Tympanoplasty)
6. Tympanoplasty (closure of an eardrum perforation/reconstruction of the auditory ossicles)
7. Revision of a tympanoplasty
8. Other microsurgical operations on the middle ear

### □ Other operations on the middle and internal ear

9. Myringotomy
10. Removal of a tympanic drain
11. Incision of the mastoid process and middle ear
12. Mastoidectomy
13. Reconstruction of the middle ear
14. Other excisions of the middle and inner ear
15. Fenestration of the inner ear
16. Revision of a fenestration of the inner ear
17. Incision (opening) and destruction (elimination) of the inner ear
18. Other operations on the middle and inner ear

### □ Operations on the nose and the nasal sinuses

19. Excision and destruction of diseased tissue of the nose
20. Operations on the turbinates (nasal concha)
21. Other operations on the nose
22. Nasal sinus aspiration

### □ Operations on the eyes

23. Incision of tear glands
24. Other operations on the tear ducts
25. Incision of diseased eyelids
26. Excision and destruction of diseased tissue of the eyelid
27. Operations on the canthus and epicanthus
28. Corrective surgery for entropion and ectropion
29. Corrective surgery for blepharoptosis
30. Removal of a foreign body from the conjunctiva
31. Removal of a foreign body from the cornea
32. Incision of the cornea
33. Operations for pterygium
34. Other operations on the cornea
35. Removal of a foreign body from the lens of the eye
36. Removal of a foreign body from the posterior chamber of the eye
37. Removal of a foreign body from the orbit and eyeball
38. Operation of cataract

### □ Operations on the skin and subcutaneous tissues

39. Incision of a pilonidal sinus
40. Other incisions of the skin and subcutaneous tissues
41. Surgical wound toilet (wound debridement) and removal of diseased tissue of the skin and subcutaneous tissues
42. Local excision of diseased tissue of the skin and subcutaneous tissues
43. Other excisions of the skin and subcutaneous tissues
44. Simple restoration of surface continuity of the skin and subcutaneous tissues
45. Free skin transplantation, donor site
46. Free skin transplantation, recipient site
47. Revision of skin plasty
48. Other restoration and reconstruction of the skin and subcutaneous tissues
49. Chemosurgery to the skin
50. Destruction of diseased tissue in the skin and subcutaneous tissues

### □ Operations on the tongue

51. Incision, excision and destruction of diseased tissue of the tongue
52. Partial glossectomy
53. Glossectomy
54. Reconstruction of the tongue
55. Other operations on the tongue

### □ Operations on the salivary glands and salivary ducts

56. Incision and lancing of a salivary gland and a salivary duct
57. Excision of diseased tissue of a salivary gland and a salivary duct
58. Resection of a salivary gland
59. Reconstruction of a salivary gland and a salivary duct
60. Other operations on the salivary glands and salivary ducts

### □ Other operations on the mouth and face

61. External incision and drainage in the region of the mouth, jaw and face
62. Incision of the hard and soft palate
63. Excision and destruction of diseased hard and soft palate
64. Incision, excision and destruction in the mouth
65. Plastic surgery to the floor of the mouth
66. Palatoplasty
67. Other operations in the mouth

### □ Operations on the tonsils and adenoids

68. Transoral incision and drainage of a pharyngeal abscess
69. Tonsillectomy without adenoidectomy
70. Tonsillectomy with adenoidectomy
71. Excision and destruction of a lingual tonsil
72. Other operations on the tonsils and adenoids

### □ Trauma surgery and orthopaedics

73. Incision on bone, septic and aseptic
74. Closed reduction on fracture, luxation or epiphyseolysis with osteosynthesis
75. Suture and other operations on tendons and tendon sheath
76. Reduction of dislocation under GA
77. Arthroscopic knee aspiration

### □ Operations on the breast

78. Incision of the breast
79. Operations on the nipple

### □ Operations on the digestive tract

80. Incision and excision of tissue in the perianal region
81. Surgical treatment of anal fistulas
82. Surgical treatment of haemorrhoids
83. Division of the anal sphincter (sphincterotomy)
84. Other operations on the anus
85. Ultrasound guided aspirations
86. Sclerotherapy etc.

### □ Operations on the female sexual organs

87. Incision of the ovary
88. Insufflation of the Fallopian tubes
89. Other operations on the Fallopian tube
90. Dilatation of the cervical canal
91. Conisation of the uterine cervix
92. Other operations on the uterine cervix
93. Incision of the uterus (hysterotomy)
94. Therapeutic curettage
95. Culdotomy
96. Incision of the vagina
97. Local excision and destruction of diseased tissue of the vagina and the pouch of Douglas
98. Incision of the vulva
99. Operations on Bartholin's glands (cyst)

### □ Operations on the prostate and seminal vesicles

100. Incision of the prostate
101. Transurethral excision and destruction of prostate tissue
102. Transurethral and percutaneous destruction of prostate tissue
103. Open surgical excision and destruction of prostate tissue
104. Radical prostatovesiculectomy
105. Other excision and destruction of prostate tissue
106. Operations on the seminal vesicles
107. Incision and excision of periprostatic tissue
108. Other operations on the prostate

### □ Operations on the scrotum and tunica vaginalis testis

109. Incision of the scrotum and tunica vaginalis testis
110. Operation on a testicular hydrocele
111. Excision and destruction of diseased scrotal tissue
112. Plastic reconstruction of the scrotum and tunica vaginalis testis
113. Other operations on the scrotum and tunica vaginalis testis

### □ Operations on the testes

114. Incision of the testes
115. Excision and destruction of diseased tissue of the testes
116. Unilateral orchidectomy
117. Bilateral orchidectomy
118. Orchidopexy
119. Abdominal exploration in cryptorchidism



- 120. Surgical repositioning of an abdominal testis
- 121. Reconstruction of the testis
- 122. Implantation, exchange and removal of a testicular prosthesis
- 123. Other operations on the testis

**Operations on the spermatic cord, epididymis and ductus deferens**

- 124. Surgical treatment of a varicocele and a hydrocele of the spermatic cord
- 125. Excision in the area of the epididymis
- 126. Epididymectomy
- 127. Reconstruction of the spermatic cord
- 128. Reconstruction of the ductus deferens and epididymis
- 129. Other operations on the spermatic cord, epididymis and ductus deferens

**Operations on the penis**

- 130. Operations on the foreskin
- 131. Local excision and destruction of diseased tissue of the penis
- 132. Amputation of the penis
- 133. Plastic reconstruction of the penis
- 134. Other operations on the penis

**Operations on the urinary system**

- 135. Cystoscopic removal of stones

**Other Operations**

- 136. Lithotripsy
- 137. Coronary angiography
- 138. Hemodialysis
- 139. Radiotherapy for Cancer
- 140. Cancer Chemotherapy

**Note:**

- i. Day Care Treatment will include above Day Care Procedures
- ii. Any surgery/procedure (not listed above) which due to advancement of medical science requires Hospitalisation for less than 24 hours will require prior approval from Company/TPA.
- iii. The standard exclusions and Waiting Periods are applicable to all of the above Day Care Procedures / surgeries depending on the medical condition / disease under treatment. Only 24 hours Hospitalisation is not mandatory.

<b>List I – List of which coverage is not available in the Policy</b>	
Sl	Item
1	BABY FOOD
2	BABY UTILITIES CHARGES
3	BEAUTY SERVICES
4	BELTS/ BRACES
5	BUDS
6	COLD PACK/HOT PACK
7	CARRY BAGS
8	EMAIL / INTERNET CHARGES
9	FOOD CHARGES (OTHER THAN PATIENT'S DIET PROVIDED BY HOSPITAL)
10	LEGGINGS
11	LAUNDRY CHARGES
12	MINERAL WATER
13	SANITARY PAD
14	TELEPHONE CHARGES
15	GUEST SERVICES
16	CREPE BANDAGE
17	DIAPER OF ANY TYPE
18	EYELET COLLAR
19	SLINGS
20	BLOOD GROUPING AND CROSS MATCHING OF DONORS SAMPLES
21	SERVICE CHARGES WHERE NURSING CHARGE ALSO CHARGED
22	Television Charges
23	SURCHARGES
24	ATTENDANT CHARGES
25	EXTRA DIET OF PATIENT (OTHER THAN THAT WHICH FORMS PART OF BED CHARGE)
26	BIRTH CERTIFICATE
27	CERTIFICATE CHARGES
28	COURIER CHARGES
29	CONVEYANCE CHARGES
30	MEDICAL CERTIFICATE
31	MEDICAL RECORDS
32	PHOTOCOPIES CHARGES
33	MORTUARY CHARGES
34	WALKING AIDS CHARGES
35	OXYGEN CYLINDER (FOR USAGE OUTSIDE THE HOSPITAL)
36	SPACER
37	SPIROMETRE
38	NEBULIZER KIT
39	STEAM INHALER
40	ARMSLING
41	THERMOMETER
42	CERVICAL COLLAR
43	SPLINT
44	DIABETIC FOOT WEAR
45	KNEE BRACES (LONG/ SHORT/ HINGED)
46	KNEE IMMOBILIZER/SHOULDER IMMOBILIZER
47	LUMBO SACRAL BELT
48	NIMBUS BED OR WATER OR AIR BED CHARGES
49	AMBULANCE COLLAR
50	AMBULANCE EQUIPMENT
51	ABDOMINAL BINDER
52	PRIVATE NURSES CHARGES- SPECIAL NURSING CHARGES
53	SUGAR FREE Tablets
54	CREAMS POWDERS LOTIONS (Toiletries are not payable, only prescribed medical pharmaceuticals payable)
55	ECG ELECTRODES
56	GLOVES
57	NEBULISATION KIT
58	ANY KIT WITH NO DETAILS MENTIONED [DELIVERY KIT, ORTHOKIT, RECOVERY KIT, ETC]
59	KIDNEY TRAY

60	MASK
61	OUNCE GLASS
62	OXYGEN MASK
63	PELVIC TRACTION BELT
64	PAN CAN
65	TROLLY COVER
66	UROMETER, URINE JUG
67	AMBULANCE
68	VASOFIX SAFETY
<b>List II – Items that are to be subsumed into Room Charges</b>	
Sl	Item
1	BABY CHARGES (UNLESS SPECIFIED/INDICATED)
2	HAND WASH
3	SHOE COVER
4	CAPS
5	CRADLE CHARGES
6	COMB
7	EAU-DE-COLOGNE / ROOM FRESHNERS
8	FOOT COVER
9	GOWN
10	SLIPPERS
11	TISSUE PAPER
12	TOOTH PASTE
13	TOOTH BRUSH
14	BED PAN
15	FACE MASK
16	FLEXI MASK
17	HAND HOLDER
18	SPUTUM CUP
19	DISINFECTANT LOTIONS
20	LUXURY TAX
21	HVAC
22	HOUSE KEEPING CHARGES
23	AIR CONDITIONER CHARGES
24	IM IV INJECTION CHARGES
25	CLEAN SHEET
26	BLANKET/WARMER BLANKET
27	ADMISSION KIT
28	DIABETIC CHART CHARGES
29	DOCUMENTATION CHARGES / ADMINISTRATIVE EXPENSES
30	DISCHARGE PROCEDURE CHARGES
31	DAILY CHART CHARGES
32	ENTRANCE PASS / VISITORS PASS CHARGES
33	EXPENSES RELATED TO PRESCRIPTION ON DISCHARGE
34	FILE OPENING CHARGES
35	INCIDENTAL EXPENSES / MISC. CHARGES (NOT EXPLAINED)
36	PATIENT IDENTIFICATION BAND / NAME TAG
37	PULSEOXYMETER CHARGES
<b>List III – Items that are to be subsumed into Procedure Charges</b>	
Sl	Item
1	HAIR REMOVAL CREAM
2	DISPOSABLES RAZORS CHARGES (for site preparations)
3	EYE PAD
4	EYE SHEILD
5	CAMERA COVER
6	DVD, CD CHARGES
7	GAUSE SOFT
8	GAUZE
9	WARD AND THEATRE BOOKING CHARGES
10	ARTHROSCOPY AND ENDOSCOPY INSTRUMENTS
11	MICROSCOPE COVER
12	SURGICAL BLADES, HARMONICSCALPEL,SHAVER
13	SURGICAL DRILL
14	EYE KIT
15	EYE DRAPE
16	X-RAY FILM

17	BOYLES APPARATUS CHARGES
18	COTTON
19	COTTON BANDAGE
20	SURGICAL TAPE
21	APRON
22	TORNIQUET
23	ORTHOBUNDLE, GYNAEC BUNDLE
<b>List IV – Items that are to be subsumed into costs of treatment</b>	
<b>Sl</b>	<b>Item</b>
1	ADMISSION/REGISTRATION CHARGES
2	HOSPITALISATION FOR EVALUATION/ DIAGNOSTIC PURPOSE
3	URINE CONTAINER
4	BLOOD RESERVATION CHARGES AND ANTE NATAL BOOKING CHARGES
5	BIPAP MACHINE

6	CPAP/ CAPD EQUIPMENTS
7	INFUSION PUMP– COST
8	HYDROGEN PEROXIDE\SPIRIT\ DISINFECTANTS ETC
9	NUTRITION PLANNING CHARGES - DIETICIAN CHARGES- DIET CHARGES
10	HIV KIT
11	ANTISEPTIC MOUTHWASH
12	LOZENGES
13	MOUTH PAINT
14	VACCINATION CHARGES
15	ALCOHOL SWABES
16	SCRUB SOLUTION\STERILLIUM
17	Glucometer & Strips
18	URINE BAG

## List of illnesses permanently excluded if existing at the time of taking the Policy

Sl	Existing Disease	ICD Code Excluded
1	Sarcoidosis	D86.0-D86.9
2	Malignant Neoplasms	C00-C14 Malignant neoplasms of lip, oral cavity and pharynx, • C15-C26 Malignant neoplasms of digestive organs, • C30-C39 Malignant neoplasms of respiratory and intrathoracic organs • C40-C41 Malignant neoplasms of bone and articular cartilage • C43-C44 Melanoma and other malignant neoplasms of skin • C45-C49 Malignant neoplasms of mesothelial and soft tissue • C50-C50 Malignant neoplasms of breast • C51-C58 Malignant neoplasms of female genital organs • C60-C63 Malignant neoplasms of male genital organs • C64-C68 Malignant neoplasms of urinary tract • C69-C72 Malignant neoplasms of eye, brain and other parts of central nervous system • C73-C75 Malignant neoplasms of thyroid and other endocrine glands • C76-C80 Malignant neoplasms of ill-defined, other secondary and unspecified sites • C7A-C7A Malignant neuroendocrine tumours • C7B-C7B Secondary neuroendocrine tumours • C81-C96 Malignant neoplasms of lymphoid, hematopoietic and related tissue • D00-D09 In situ neoplasms • D10-D36 Benign neoplasms, except benign neuroendocrine tumours • D37-D48 Neoplasms of uncertain behaviour, polycythaemia vera and myelodysplastic syndromes • D3A-D3A Benign neuroendocrine tumours • D49-D49 Neoplasms of unspecified behaviour
3	Epilepsy	G40 Epilepsy
4	Heart Ailment Congenital heart disease and valvular heart disease	I49 Other cardiac arrhythmias, (I20-I25) Ischemic heart diseases, I50 Heart failure, I42 Cardiomyopathy; I05-I09 - Chronic rheumatic heart diseases. • Q20 Congenital malformations of cardiac chambers and connections • Q21 Congenital malformations of cardiac septa • Q22 Congenital malformations of pulmonary and tricuspid valves • Q23 Congenital malformations of aortic and mitral valves • Q24 Other congenital malformations of heart • Q25 Congenital malformations of great arteries • Q26 Congenital malformations of great veins • Q27 Other congenital malformations of peripheral vascular system • Q28 Other congenital malformations of circulatory system • I00-I02 Acute rheumatic fever • I05-I09 • Chronic rheumatic heart diseases Nonrheumatic mitral valve disorders mitral (valve): • disease (I05.9) • failure (I05.8) • stenosis (I05.0). When of unspecified cause but with mention of: • diseases of aortic valve (I08.0), • mitral stenosis or obstruction (I05.0) when specified as congenital (Q23.2, Q23.3) when specified as rheumatic (I05), I34.0 Mitral (valve) insufficiency • Mitral (valve): incompetence / regurgitation - • NOS or of specified cause, except rheumatic, I 34.1 to I34.9 - Valvular heart disease.
5	Cerebrovascular disease (Stroke)	I67 Other cerebrovascular diseases, (I60-I69) Cerebrovascular diseases
6	Inflammatory Bowel Diseases	K 50.0 to K 50.9 (including Crohn's and Ulcerative colitis) K50.0 - Crohn's disease of small intestine; K50.1 - Crohn's disease of large intestine; K50.8 - Other Crohn's disease; K50.9 - Crohn's disease, unspecified. K51.0 - Ulcerative (chronic) enterocolitis; K51.8 - Other ulcerative colitis; K51.9 - Ulcerative colitis, unspecified.
7	Chronic Liver diseases	K70.0 To K74.6 Fibrosis and cirrhosis of liver; K71.7 - Toxic liver disease with fibrosis and cirrhosis of liver; K70.3 - Alcoholic cirrhosis of liver; I98.2 - K70.-Alcoholic liver disease; Oesophageal varices in diseases classified elsewhere. K 70 to K 74.6 (Fibrosis, cirrhosis, alcoholic liver disease, CLD)
8	Pancreatic diseases	K85-Acute pancreatitis; (Q 45.0 to Q 45.1) Congenital conditions of pancreas, K 86.1 to K 86.8 - Chronic pancreatitis
9	Chronic Kidney disease	N17-N19) Renal failure; I12.0 - Hypertensive renal disease with renal failure; I12.9 Hypertensive renal disease without renal failure; I13.1 - Hypertensive heart and renal disease with renal failure; I13.2 - Hypertensive heart and renal disease with both (congestive) heart failure and renal failure; N99.0 - Post procedural renal failure; O08.4 - Renal failure following abortion and ectopic and molar pregnancy; O90.4 - Postpartum acute renal failure; P96.0 - Congenital renal failure. Congenital malformations of the urinary system (Q 60 to Q64), diabetic nephropathy E14.2, N.083
10	Hepatitis B	B16.0 - Acute hepatitis B with delta-agent (coinfection) with hepatic coma; B16.1 – Acute hepatitis B with delta-agent (coinfection) without hepatic coma; B16.2 - Acute hepatitis B without delta-agent with hepatic coma; B16.9 – Acute hepatitis B without delta-agent and without hepatic coma; B17.0 - Acute delta-(super) infection of hepatitis B carrier; B18.0 -Chronic viral hepatitis B with delta-agent; B18.1 -Chronic viral hepatitis B without delta-agent;
11	Alzheimer's Disease, Parkinson's Disease	G30.9 - Alzheimer's disease, unspecified; F00.9 -G30.9 Dementia in Alzheimer's disease, unspecified, G20 - Parkinson's disease.
12	Demyelinating disease	G.35 to G 37
13	HIV & AIDS	B20.0 - HIV disease resulting in mycobacterial infection; B20.1 - HIV disease resulting in other bacterial infections; B20.2 - HIV disease resulting in cytomegaloviral disease; B20.3 - HIV disease resulting in other viral infections; B20.4 - HIV disease resulting in candidiasis; B20.5 - HIV disease resulting in other mycoses; B20.6 - HIV disease resulting in Pneumocystis carinii pneumonia; B20.7 - HIV disease resulting in multiple infections; B20.8 - HIV disease resulting in other infectious and parasitic diseases; B20.9 - HIV disease resulting in unspecified infectious or parasitic disease; B23.0 - Acute HIV infection syndrome; B24 - Unspecified human immunodeficiency virus [HIV] disease
14	Loss of Hearing	H90.0 - Conductive hearing loss, bilateral; H90.1 - Conductive hearing loss, unilateral with unrestricted hearing on the contralateral side; H90.2 - Conductive hearing loss, unspecified; H90.3 - Sensorineural hearing loss, bilateral; H90.4 - Sensorineural hearing loss, unilateral with unrestricted hearing on the contralateral side; H90.6 - Mixed conductive and sensorineural hearing loss, bilateral; H90.7 - Mixed conductive and sensorineural hearing loss, unilateral with unrestricted hearing on the contralateral side; H90.8 - Mixed conductive and sensorineural hearing loss, unspecified; H91.0 - Ototoxic hearing loss; H91.9 - Hearing loss, unspecified
15	Papulosquamous disorder of the skin	L40 - L45 Papulosquamous disorder of the skin including psoriasis lichen planus
16	Avascular necrosis (osteonecrosis)	M 87 to M 87.9

The contact details of the Insurance Ombudsman offices are as below-

Areas of Jurisdiction	Office of the Insurance Ombudsman		
Gujarat , UT of Dadra and Nagar Haveli, Daman and Diu	Office of the Insurance Ombudsman, Jeevan Prakash Building, 6 <sup>th</sup> Floor, Tilak Marg, Relief Road, Ahmedabad-380001 Tel: 079 -25501201/ 02/ 05/ 06 Email: <a href="mailto:bimalokpal.ahmedabad@ecoi.co.in">bimalokpal.ahmedabad@ecoi.co.in</a>		Tel.: 0141 - 2740363 Email: <a href="mailto:Bimalokpal.jaipur@ecoi.co.in">Bimalokpal.jaipur@ecoi.co.in</a>
Karnataka	Office of the Insurance Ombudsman, JeevanSoudhaBuilding,PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, Ist Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: <a href="mailto:bimalokpal.bengaluru@ecoi.co.in">bimalokpal.bengaluru@ecoi.co.in</a>		Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. Tel.: 033 - 22124339 / 22124340 Fax : 033 - 22124341 Email: <a href="mailto:bimalokpal.kolkata@ecoi.co.in">bimalokpal.kolkata@ecoi.co.in</a>
Madhya Pradesh and Chhattisgarh	Office of the Insurance Ombudsman, JanakVihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: <a href="mailto:bimalokpal.bhopal@ecoi.co.in">bimalokpal.bhopal@ecoi.co.in</a>		Office of the Insurance Ombudsman, 6th Floor, JeevanBhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: <a href="mailto:bimalokpal.lucknow@ecoi.co.in">bimalokpal.lucknow@ecoi.co.in</a>
Odisha	Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429 Email: <a href="mailto:bimalokpal.bhubaneswar@ecoi.co.in">bimalokpal.bhubaneswar@ecoi.co.in</a>		
Punjab , Haryana, Himachal Pradesh, Jammu and Kashmir, UT of Chandigarh	Office of the Insurance Ombudsman, S.C.O. No. 101, 102 & 103, 2nd Floor, Batra Building, Sector 17 – D, Chandigarh – 160 017. Tel.: 0172 - 2706196 / 2706468 Fax: 0172 - 2708274 Email: <a href="mailto:bimalokpal.chandigarh@ecoi.co.in">bimalokpal.chandigarh@ecoi.co.in</a>		
Tamil Nadu, UT– Pondicherry Town and Karaikal (which are part of UT of Pondicherry)	Office of the Insurance Ombudsman, Fatima Akhtar Court, 4th Floor, 453, Anna Salai, Teynampet, CHENNAI – 600 018. Tel.: 044 - 24333668 / 24335284 Fax: 044 - 24333664 Email: <a href="mailto:bimalokpal.chennai@ecoi.co.in">bimalokpal.chennai@ecoi.co.in</a>		Office of the Insurance Ombudsman, 3rd Floor, JeevanSevaAnnexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: <a href="mailto:bimalokpal.mumbai@ecoi.co.in">bimalokpal.mumbai@ecoi.co.in</a>
Delhi	Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Building, Asaf Ali Road, New Delhi – 110 002. Tel.: 011 - 23232481 / 23213504 Email: <a href="mailto:bimalokpal.delhi@ecoi.co.in">bimalokpal.delhi@ecoi.co.in</a>		State of Uttaranchal and the following Districts of Uttar Pradesh: Agra, Aligarh, Bagpat, Bareilly, Bijnor, Budaun, Bulandshihar, Etah, Kanooj, Mainpuri, Mathura, Meerut, Moradabad, Muzaffarnagar, Oraiyya, Pilibhit, Etawah, Farrukhabad, Firozbad, Gautambodhanagar, Ghaziabad, Hardoi, Shahjahanpur, Hapur, Shamli, Rampur, Kashganj, Sambhal, Amroha, Hathras, Kanshiramnagar, Saharanpur
Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura	Office of the Insurance Ombudsman, JeevanNivesh, 5th Floor, Nr. Panbazar over bridge, S.S. Road, Guwahati – 781001(ASSAM). Tel.: 0361 - 2132204 / 2132205 Fax: 0361 - 2732937 Email: <a href="mailto:bimalokpal.guwahati@ecoi.co.in">bimalokpal.guwahati@ecoi.co.in</a>		Office of the Insurance Ombudsman, 4th Floor, Main Road, Naya Bans, Sector 15, Distt: GautamBuddh Nagar, U.P-201301. Tel.: 0120-2514250 / 2514251 / 2514253 Email: <a href="mailto:bimalokpal.noida@ecoi.co.in">bimalokpal.noida@ecoi.co.in</a>
Andhra Pradesh, Telangana and UT of Yanam – a part of the UT of Pondicherry	Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 65504123 / 23312122 Fax: 040 - 23376599 Email: <a href="mailto:bimalokpal.hyderabad@ecoi.co.in">bimalokpal.hyderabad@ecoi.co.in</a>		Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building,, Bazar Samiti Road, Bahadurpur, Patna 800 006. Tel: 0612-2680952 Email: <a href="mailto:bimalokpal.patna@ecoi.co.in">bimalokpal.patna@ecoi.co.in</a>
Rajasthan	Office of the Insurance Ombudsman, JeevanNidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005.		Office of the Insurance Ombudsman, JeevanDarshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020 - 32341320 Email: <a href="mailto:bimalokpal.pune@ecoi.co.in">bimalokpal.pune@ecoi.co.in</a>
		Kerala , UT of(a) Lakshadweep, (b) Mahe – a part of UT of Pondicherry	
		West Bengal, UT of Andaman and Nicobar Islands, Sikkim	
		Districts of Uttar Pradesh : Laitpur, Jhansi, Mahoba, Hamirpur, Banda, Chitrakoot, Allahabad, Mirzapur, Sonbhadra, Fatehpur, Pratapgarh, Jaunpur, Varanasi, Gazipur, Jalaun, Kanpur, Lucknow, Unnao, Sitapur, Lakhimpur, Bahraich, Barabanki, Raebareli, Sravasti, Gonda, Faizabad, Amethi, Kaushambi, Balrampur, Basti, Ambedkarnagar, Sultanpur, Maharajgang, Santkabirnagar, Azamgarh, Kushinagar, Gorkhpur, Deoria, Mau, Ghazipur, Chandauli, Ballia, Sidharathnagar.	
		Goa, Mumbai Metropolitan Region excluding Navi Mumbai & Thane	